

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 20/82-ALC4/2012 **MEETING DATE** : 20.09.2012

The Meeting No. 20/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was scheduled to be held on 20.9.2012 under the Chairmanship of Addl DGFT, Shri Mukesh Bhatnagar, in Room No.11, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals
2. Shri D.N. Mathur, Consultant, Department of Pharmaceutical
3. Dr. Nitin Jain, Department of Biotechnology
4. Shri R.C. Meena, Dy. Director General of Foreign Trade

Case No. B 285	M/s. Vivimed Labs Limited
Norms Committee Meeting No.20/AM13	F.No. 01/83/00351/AM09/DES III
Meeting Date:20.9.2012	RLA File No. 09/24/040/00514/AM 08
Adv. Lic. No. & Date	0910033449 dated 26.3.2008
Decision:.. It was decided to defer the case for 18.10.2012 fo comments of Department of Chemicals and Petrochemicals.	

Case No. B 286	M/s. Divis Laboratories Limited
Norms Committee Meeting No.20/AM13	F.No. 01/82/162/00111/AM 13/DES III
Meeting Date:20.9.2012	
Decision:.. It was decided to defer the case for 18.10.2012 fo comments of Department of Pharmaceuticals.	

Case No. B 287	M/s. Rohan Exports India Limited & M/s. Mahesh Raj Chemicals Limited
Norms Committee Meeting No.20/AM13	F.No. 01/83/162/00654/AM 12/DES III
Meeting Date:20.9.2012	
Adv. Lic. No. & Date	
Decision:.. It was decided to defer the case for 18.10.2012 fo comments of Department of Chemicals and Petrochemicals.	

Case No. B 288	M/s. PCL Oil & Solvents Limited, New Delhi
Norms Committee Meeting No.20/AM13	F.No.
Meeting Date:20.9.2012	RLA File No. 05/27/040/00083/AM 13 05/27/040/00454/AM 13 05/27/040/00455/AM 13
Adv. Lic. No. & Date	
Decision:.. It was decided to defer the case for 18.10.2012 fo comments of Department of Petrochemical division	

Case No. B 289	M/s. Arch Pharmalabs Pvt. Limited, Mumbai
Norms Committee Meeting No.20/AM13	F.No. 01/82/050/01067/AM 12/DES III
Meeting Date:20.9.2012	RLA File No. 03/82/040/00645/AM 12
Adv. Lic. No. & Date	0310661498 dated 21.10.2011
Decision:.. It was decided to amend in the description of import products at S.No. 6 from "Ketoreducatsse YDH/RED" to Enzyme Kred (YDH) (CDX041 Lyophilised Enzyme Powder) and description of import product at S.No. 7 from "Glucose Dehydrogenase Enzyme GDH" to "Enzyme GDH (CDX901 Lyophilised Enzyme Powder)". Rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 290	M/s. Arch Pharmalabs Limited
Norms Committee Meeting No.20/AM13	F.No. 01/82/50/00870/AM 09/DES III (Pt.)
Meeting Date:20.9.2012	RLA File No. 03/94/040/00393/AM 09
Adv. Lic. No. & Date	0310481979 dated 8.8.2008
Decision:.. It was decided to defer the case for 18.10.2012 fo comments of Department of Pharmaceuticals..	

Case No. B 291	M/s. Arch Pharmalabs Pvt. Limited, Mumbai
Norms Committee Meeting No.20/AM13	F.No. 0182/050/01056/AM 12/DES III
Meeting Date:20.9.2012	RLA File No. 03/82/040/00646/Am 12
Adv. Lic. No. & Date	0310661877 dated 24.10.2011
Decision:.. It was decided to amend in the description of import products at S.No. 6 from "Ketoreducatsse YDH/RED" to Enzyme Kred (YDH) (CDX041 Lyophilised Enzyme Powder) and description of import product at S.No. 7 from "Glucose Dehydrogenase Enzyme GDH" to "Enzyme GDH (CDX901 Lyophilised Enzyme Powder)". Rest of the minutes would remain. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 292	M/s. New alliance Dye Chem Pvt. Limited, Mumbai
Norms Committee Meeting No.20/AM13	F.No. 0182/050/00440/AM 12/DES III
Meeting Date:20.9.2012	RLA File No. 03/95/040/00227/AM 12
Adv. Lic. No. & Date	0310638201dated 23.6.2011
Decision:.. In the light of written comments received from Department of Chemicals and Petrochemicals vide their note dated 2.8.2012, it was decided to amend the description of export product from "EDTA Diammonium (Liquid) Assay Min. 40%" to "EDTA Diammonium". The rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 293	M/s. Glenmark Pharma Limited
Norms Committee Meeting No.20/AM13	F.No. 0182/050/380/AM 12 F.No 01/82/50/211/AM 11 F.No 01/82/50/1069/AM 12 F.No 01/82/50/238/AM 11
Meeting Date:20.9.2012	RLA File No. 03/94/040/936/AM 11 RLA File NO. 03/94/040/147/AM 11 RLA file No. 03/94/040/179/AM 12 RA File NO. 03/94/040/826/AM 10
Adv. Lic. No. & Date	0310616888 dated 21.2.11 0310574313 dated 14.5.10 0310632736 dated 25.5.11 0310555276 dated 14.1.10

Decision:.. It was decided to amend in the description of import products at S.No. 2 to be read as "5-(4-Bromomethyl) (1,1-Biphenyl)-2YL Triphenyl-1-HTetrazole".. Rest of the minutes would remain. RA may take appropriate action as per the decision of Norms Committee.

Case No. B 294	M/s. Divis Laboratories Limited
Norms Committee Meeting No.20/AM13	F.No 01/82/162/01036/AM 11/DES III F.No 01/82/162/01037/AM 11/DES III F.No 01/82/162/01038/AM 11/DES III F.No 01/82/162/01039/Am 11/DES III F.No 01/82 /162/01040/AM 11/DES III F.No 01/82/162/01041/AM 11/DES III F.No. 01/82/162/01044/AM 11/DES III
Meeting Date:20.9.2012	
Adv. Lic. No. & Date	
Decision:.. It was decided to give final reminder to the firm to furnish requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 18.10.2012.	

Case No. B 295	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No. 20/AM13	F.No. 01/82/50/00114/AM 12/DES III F. No. 01/82/50/00293/AM 12/DES III
Meeting Date:20/09/2012	R.A F. No. 05/24/040/00026/AM 12 RA F. No 05/24/040/00046/AM 12
Adv. Lic. No. 0510288429 dated 20.4.2011 Adv. Lic. No. 0510291487 dated 24.5.2011	
Decision:.. It was decided to remind the firm to furnish production and consumption data duly certified by Central Excise Authority starting manufacturing from 2,3-Difluoro-5-Chloro Pyridine. Accordingly, the case was deferred for 18.10.2012..	

Case No. B 296	M/s. Coral Drugs Pvt. Ltd.
Norms Committee Meeting No.20/AM13	F.No. 01/82/50/00226/AM 09/DES III
Meeting Date:20.09.2012	R.A F. No. 05/24/040/00699/AM 08
Adv. Lic. No. 0510213410 dated 12.7.07	
Decision:.. It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.	

Case No. B 300	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.20/AM13	F.No. 01/82/50/01598/AM 11/DES III
Meeting Date:20.09.2012	R.A F. No. 05/23/040/00129/AM 11
Adv. Lic. No. 0510271327 dated 25.8.2010	
Decision:.. It was decided to defer the case for 18.1.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 301	M/s. Jubilant Lifesciences Ltd.
Norms Committee Meeting No.20/AM13	F.No. 01/82/050/01593/AM11/DES III
Meeting Date:20.09.2012	RA F.No.05/23/040/00138/AM11
Advance licence No. & date	0510272117dated 06.09.2010
Decision: Committee decided to defer case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No.B 302	M/s. Shamrock Pharmachem Pvt. Ltd.			
Norms Committee Meeting No.20/AM13	F.No. 01/82/050/01448/AM11/DES III			
Meeting Date:20.09.2012	RA F.No.03/95/040/00825/AM 11			
Advance licence No. & date	0310609520 dated 5.1.2011			
Decision: It was decided to send again a copy of application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 18.10.2012.				
Case No. B 303	M/s. MSN Pharma Pvt. Ltd.			
Norms Committee Meeting No. 20/AM13	F.No. 01/82/50/0012148/AM 12/DES III F. No. 01/82/50/01449/AM 12/DES III			
Meeting Date:20/09/2012	R.A F. No. 09/24/040/00383/Am 12 RA F. No 09/24/040/00507/AM 12			
Adv. Lic. No. 0910049788 dated 18.11.2011 Adv. Lic. No. 0910050991 dated 27.01.2012				
Decision:. It was decided to amend the description of 2 nd import item as "Methyl 4-(4-fluorophenyl)-6-isopropyl-2-[(N-methyl-n-methylsulphonyl)amino pyrimidine-5-Carboxylate". Rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.				
Case No. B 304	M/s. Hindustan Polyamides & Fibres Limited			
Norms Committee Meeting No. 20/AM13	F.No. 01/82/50/001389/AM 11/DES III			
Meeting Date:20/09/2012	R.A F. No. 03/94/40/00406/AM 11			
Adv. Lic. No. 0310590782 dated 3.9.2010				
Decision:. It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.				
Case No. B 305	M/s. Jubilant Lifesciences Limited			
Norms Committee Meeting No. 20/AM13	F.No. 01/82/50/00921/AM 11/DES III			
Meeting Date:20/09/2012	R.A F. No. 05/23/040/00168/AM 11			
Adv. Lic. No. 0510274506 dated 8.10.10				
Decision:. It was decided to remind the firm to furnish production and consumption data duly certified by Central Excise Authority.. Accordingly, the case was deferred for 18.10.2012..				
Case No. B 306	M/s. Solvay Specialties India Pvt. Ltd.			
Norms Committee Meeting No. 20/AM13	F.No. 01/82/50/01074/AM 12/DES III			
Meeting Date:20/09/2012	R.A F. No. 03/95/040/00596/AM 12			
Adv. Lic. No. 0310668225 dated 30.11.2011				
Decision In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/106/2008 dated 12.9.2012, it was decided to revise norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed
Dichloro Diphenyl Sulfone (DCDPS)	1 kg	1.	Mono Chloro Benzene	0.940 kg
		2.	Dimethyl Sulphate	0.150 kg

		3.	Sulfur Trioxide	0.820 kg
		4.	Caustic Soda Lye	0.018 kg
		5.	Jumbo Bagas	As per packing policy
		6.	Pallets	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

Case No. B 307	M/s. Ence Aromatics Pvt. Ltd.
Norms Committee Meeting No. 20/AM13	F.No. 01/82/162/00020/AM 10/DES III
Meeting Date:20/09/2012	

Decision:.. It was decided to ask from the Chemexcil to provide All Industry data of other exporters.

It was decided to advice the firm to apply under Para 4.4.2 of HBP v1 for the current requirements.

Case No. B 308	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No. 20/AM13	F.No. 01/82/50/00248/AM 10/DES III
Meeting Date:20/09/2012	R.A F. No. 05/24/040/00146/AM 10
Adv. Lic. No. 0510244396 dated 24.6.2009	

Decision:.. It was decided to remind the firm to furnish production and consumption data duly certified by the Central Excise Authority. Accordingly, the case was deferred for 18.10.2012.

Case No. B 309	M/s. Hindustan Polyamides & Fibers Limited
Norms Committee Meeting No. 20/AM13	F.No. 01/82/162/01180/AM 10/DES III
Meeting Date:20/09/2012	

Decision:.. It was decided to defer defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.

Case No. B 310	M/s. Alembic Limited, Vadodara
Norms Committee Meeting No. 20/AM13	F.No. 01/82/50/00095/AM 12/DES III (pt.)
Meeting Date:20/09/2012	R.A F. No. 34/24/040/00018/AM 10
Adv. Lic. No. 3410024139 dated 8.5.2009	

Decision:.. It was decided to examine the case on file. Accordingly, the case was deferred for 18.10.2012.

Case No. B 311	M/s. Alembic Pharmaceuticals Limited, Vadodara
Norms Committee Meeting No. 20/AM13	F.No. 01/82/162/00236/AM 13/DES III
Meeting Date:20/09/2012	R.A F. No. 34/24/040/00196/AM 11
Adv. Lic. No. 3410028466 dated 29.10.2010	

Decision:.. In the light of earlier decision taken in meeting no. 26 dated 27.9.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Tablet 250	1 No..	1.	Azithromycin Dihydrate	259.50 mg
		2.	Pregeletatinized Starch (Starch 1500)	26.21 mg

mg		3.	Calcium Phosphate Dibasic Anhydrous	134.80 mg
		4.	Croscarmellose Sodium (AC Di Sol)	8.74 mg
		5.	Magnesium Stearate	3.628 mg
		6.	Sodium Lauryl Sulphate	0.900 mg
Azithromycin Tablet 500 mg	1 No.	1.	Azithromycin Dihydrate	519.02 mg
		2.	Pregelatinized Starch (Starch 1500)	52.42 mg
		3.	Calcium Phosphate Dibasic Anhydrous	269.58 mg
		4.	Croscarmellose Sodium (AC Di Sol)	17.48 mg
		5.	Magnesium Stearate	7.348 mg
		6.	Sodium Lauryl Sulphate	1.80 mg
Azithromycin Tablet 600 mg	1 No.	1.	Azithromycin Dihydrate	622.82 mg
		2.	Pregelatinized Starch (Starch 1500)	62.91 mg
		3.	Calcium Phosphate Dibasic Anhydrous	323.50 mg
		4.	Croscarmellose Sodium (AC Di Sol)	20.97 mg
		5.	Magnesium Stearate	8.80 mg
		6.	Sodium Lauryl Sulphate	2.16 mg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B 312	M/s. Navin Florine International Limited, Mumbai
Norms Committee Meeting No. 20/AM13	F.No. 01/82/50/00429/AM 12/DES III (pt.)
Meeting Date:20/09/2012	R.A F. No. 03/95/040/00113/AM 12
Adv. Lic. No. 0310637533 dated 21.6.2011	
Decision:.. It was decided to amend the description of import item from "Trifluoride Tetrahydrofuran" to "Boron Trifluoride Tetrahydrofuran". RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 313	M/s. Alembic Limited, Vadodara
Norms Committee Meeting No. 20/AM13	F.No. 01/82/50/00740/AM 12/DES III (pt.)
Meeting Date:20/09/2012	R.A F. No. 34/24/040/00018/AM 10
Adv. Lic. No. 3410031093 dated 28.7.2011	
Decision:.. It was decided to amend the UOM of import item at S.No 1 Erythromycin Thiocyanate from KG to KGA. It was also decided to change the export quantity from 50000 kg to 1 kg. Rest of the minutes would remain. RA may take appropriate action as per the decision of Norms Committee.	

Case No. C 44	M/s. Shasun Pharmaceuticals Limited
Norms Committee Meeting No. 20/AM13	F.No. 01/82/162/00261/AM 12/DES III
Meeting Date:20/09/2012	
Decision:.. It was decided to remind the Pharmaxcil to furnish All Industry Data in respect of Gabapentin. Accordingly, the case was deferred for 18.10.2012.	

Case No.C 46	M/s. Bliss G V S Pharma Limited
Norms Committee Meeting No.20/AM13	F.No. 01/82/162/1192/AM 10/DES III
Meeting Date:20.09.2012	
Decision: It was decided to give reminder to DGCI for furnishing their comments in the matter	

immediately.

The case was deferred for 18.10.2012.

Case No.C 47	M/s Camlin Fine Chemicals Limited
Norms Committee Meeting No.20/AM13	F.No. 01/82/162/00922/AM 12/DES III
Meeting Date:20.09.2012	

Decision: It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.

Case No.C 48	M/s. Encee Aromatics Pvt. Ltd.
Norms Committee Meeting No.20/AM13	F.No. 01/82/162/00008/AM 13/DES III
Meeting Date:20.09.2012	

Decision It was decided to call from the firm the production and consumption data duly certified by Central Excise Authority. Accordingly, the case was deferred for 18.10.2012.

Case No.C 49	M/s. Encee Aromatics Pvt. Ltd.
Norms Committee Meeting No.20/AM13	F.No. 01/82/162/00745/AM 12/DES III
Meeting Date:20.09.2012	

Decision It was decided to call from the firm the production and consumption data duly certified by Central Excise Authority. Accordingly, the case was deferred for 18.10.2012.

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Case No.:18/13/83-ALC1/2007	Party Name:LACTOSE (INDIA) LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved	
HQ File :01/83/050/00430/AM08/	RLA File :03/95/040/00140/AM08/	Lic.No/Date:0310430885 29.05.2007	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/74/2012-Ch. II dated 20.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed
Lactose Monohydrate BP/Lactose BP/Lactose USP/Lactose EP	1 kg	1	Edible lactose /Refined Edible Grade Lactose/Fine Grind Lactose Edible Grade/Ex-Fine Grind Lactose Edible Grade	1.02 kg
RA may take appropriate action as per the decision of Norms Committee.				

2	Case No.:54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals. Accordingly, the case was deferred for 4.10.2012.			

3	Case No.: 55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals. Accordingly, the case was deferred for 4.10.2012.			

4	Case No.: 3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of DC(MSME).			

5	Case No.: 8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals. Accordingly, the case was deferred for 4.10.2012.			

6	Case No.: 48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals. Accordingly, the case was deferred for 4.10.2012.			

7	Case No.: 57/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/01256/AM11/	RLA File :09/24/040/00237/AM11/	Lic.No/Date:0910043987 20.10.2010	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

8	Case No.: 63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Deffered and Re-indexed
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 8.10.2012 for comments of DC(MSME).			

9	Case No.:32/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00150/AM12/	RLA File :09/24/040/00037/AM12/	Lic.No/Date:0910046439 21.04.2011	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

10	Case No.:33/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00151/AM12/	RLA File :09/24/040/00031/AM12/	Lic.No/Date:0910046440 21.04.2011	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

11	Case No.:3/17/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00498/AM12/	RLA File :05/24/040/00124/AM12/	Lic.No/Date:0510296379 12.07.2011	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

12	Case No.:1/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00662/AM12/	RLA File :05/24/040/00150/AM12/	Lic.No/Date:0510298306 01.08.2011	Defer Date:18.10.2012
	Decision : : It was decided to remind the firm to furnish technical details as per Appendix 33. Accordingly, the case was deferred for 18.10.2012.			

13	Case No.:2/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00663/AM12/	RLA File :05/24/040/00149/AM12/	Lic.No/Date:0510298304 01.08.2011	Defer Date:18.10.2012
	Decision : : It was decided to remind the firm to furnish technical details as per Appendix 33. Accordingly, the case was deferred for 18.10.2012.			

14	Case No.:3/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00664/AM12/	RLA File :05/24/040/00083/AM12/	Lic.No/Date:0510298301 01.08.2011	Defer Date:18.10.2012
	Decision : : It was decided to remind the firm to furnish technical details as per Appendix 33. Accordingly, the case was deferred for 18.10.2012.			

15	Case No.:25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00700/AM12/	RLA File :03/04/040/00085/AM12/	Lic.No/Date:0310046711	Defer

18	Metoprolol Tartrate Tablets 25 mg	1 tablet	1.	Metoprolol Tartrate	25.5 mg
			2.	Magnesium Stearate/SLS	1.53 mg
	Metoprolol Tartrate Tablets 25 mg	1 tablet	1.	Metoprolol Tartrate	25.5. mg
			2.	Magnesium Stearate/SLS	1.53 mg
	Metoprolol Tartrate Tablets 100 mg	1 tablet	1.	Metoprolol Tartrate	102 mg
			2.	Magnesium Stearate/SLS	4.284 mg
	Metoprolol Tartrate Tablets 100 mg	1 tablet	1.	Metoprolol Tartrate	102 mg
			2.	Magnesium Stearate/SLS4	4.28 mg
RA may take appropriate action as per the decision of Norms Commission.					

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Case No.:12/29/82-ALC4/2011		Party Name:GLENMARK GENERICS LIMITED		Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
HQ File :01/82/050/00811/AM12/		RLA File :03/94/040/00530/AM12/		Lic.No/Date:0310655109 21.09.2011	Defer Date:
Decision : In the light of written comments received form Department of Pharmaceuticals vide their OM No. 35011/08/2012-PI(Norms) dated 15.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Item of Export	Quantity	S,No	Item of Import	Quantity allowed	
Erdosteine	1 kg	1.	N-Chloroacetyl Homocysteine Thiolactone	0.91 kg	
RA may take appropriate action as per the decision of Norms Committee.					

20	Case No.:23/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,		Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved									
	HQ File :01/82/050/00904/AM12/	RLA File :04/24/040/00153/AM12/		Lic.No/Date:0410128355 21.09.2011	Defer Date:									
	Decision : In the light of written comments received form Department of Pharmaceuticals vide their OM No. 35011/41/2012-PI(Norms) dated 13.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
	<table><tr><td>Item of Export</td><td>Quantity</td><td>S,No</td><td>Item of Import</td><td>Quantity allowed</td></tr><tr><td>Softgelatin Capsules Omega Fish Oil 1000 mg (BP)</td><td>1 Capsule</td><td>1.</td><td>Omega 3 Fish Lipid Oil EPA 46 & DHA 38</td><td>1020 mg</td></tr></table>					Item of Export	Quantity	S,No	Item of Import	Quantity allowed	Softgelatin Capsules Omega Fish Oil 1000 mg (BP)	1 Capsule	1.	Omega 3 Fish Lipid Oil EPA 46 & DHA 38
Item of Export	Quantity	S,No	Item of Import	Quantity allowed										
Softgelatin Capsules Omega Fish Oil 1000 mg (BP)	1 Capsule	1.	Omega 3 Fish Lipid Oil EPA 46 & DHA 38	1020 mg										
RA may take appropriate action as per the decision of Norms Committee.														

21	Case No.:9/35/82-ALC4/2011		Party Name:UNITED BIOTECH PVT.LTD.		Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00936/AM12/		RLA File :05/24/040/00226/AM12/		Lic.No/Date:0510304974 11.10.2011	Defer Date:18.10.2012

Decision : It was decided to defer the case for 18.10.2012 for comment of Department of Pharmaceuticals.

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Case No.:83/42/82-ALC4/2011	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved	
HQ File :01/82/050/01118/AM12/	RLA File :09/24/040/00330/AM12/	Lic.No/Date:0910049353 14.10.2011	Defer Date:	
Decision : In the light of written comments received form Department of Pharmaceuticals vide their OM No. 35011/129/2012-PI(Norms) dated 4.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed
(1S,4R)-4-[(2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl)Amino]-2-Cyclo Pentene-1-Methanol	1 kg	1.	N-(2-Amino-4,6-Dichloro-5-Pyrimidnyl)Formamide	0.764 kg
		2.	(+)-2-Azabicyclo[2.2.1]HEPT-5-EN-3-ONE(Vincelactam)	1.832 kg
		3.	D(-) Tartaric Acid	1.06 kg
		4.	Sodium Borohydride	0.226 kg
		5.	Pyridine	2.872 kg
		6.	Isopropyl Alcohol	3.53 kg
		7.	Methanol	6.058 kg
		8.	Dichloro Methane	2.817 kg
RA may take appropriate action as per the decision of Norms Committee.				

23	Case No.:30/42/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01065/AM12/	RLA File :03/94/040/00659/AM12/	Lic.No/Date:0310662250 25.10.2011	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

24	Case No.:31/49/82-ALC4/2011	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01340/AM12/	RLA File :09/24/040/00332/AM12/	Lic.No/Date:0910049719 16.11.2011	Defer Date:18.10.2012
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/251/2012-PI(Norms) dated 10.8.2012, it was decided to call from the firm the following information:				
- Stepwise complete and balanced chemical reaction showing technical justification for utilization of each input their Mol. Wt. and % yield on molar basis. - Requirement and recovery of solvent at each step. - End-use of the export product indicating name of API produced from it.				

- Past production vis-à-vis actual consumption of inputs duly certified by Central Excise Authorities.

Accordingly, the case was deferred for 18.10.2012.

25	Case No.:7/27/85-ALC3/2011	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/85/050/00151/AM12/	RLA File :07/24/040/00317/AM12/	Lic.No/Date:0710084045 18.11.2011	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

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Case No.:6/29/85-ALC3/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED		Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved										
HQ File :01/85/050/00163/AM12/	RLA File :04/24/040/00239/AM12/		Lic.No/Date:0410131226 02.12.2011	Defer Date:										
Decision : In the light of earlier decision taken in meeting no. 41/82 dated 10.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Item of Export</td><td>Quantity</td><td>S,No</td><td>Item of Import</td><td>Quantity allowed</td></tr><tr><td>Clomipramine Hydrochloride Active Pharmaceutical Ingredient</td><td>1 kg</td><td>1.</td><td>3 Chloroiminodibenzyl</td><td>0.91 kg</td></tr></table>					Item of Export	Quantity	S,No	Item of Import	Quantity allowed	Clomipramine Hydrochloride Active Pharmaceutical Ingredient	1 kg	1.	3 Chloroiminodibenzyl	0.91 kg
Item of Export	Quantity	S,No	Item of Import	Quantity allowed										
Clomipramine Hydrochloride Active Pharmaceutical Ingredient	1 kg	1.	3 Chloroiminodibenzyl	0.91 kg										
RA may take appropriate action as per the decision of Norms Committee.														

27	Case No.:33/51/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01426/AM12/	RLA File :09/24/040/00412/AM12/	Lic.No/Date:0910050064 07.12.2011	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

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Case No.:82/46/82-ALC4/2011	Party Name: VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved	
HQ File :01/82/050/01298/AM12/	RLA File :09/24/040/00127/AM12/	Lic.No/Date:0910050138 09.12.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/247/2012-PI(Norms) dated 1.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed
((2R, 5R)-5-Hydroxy-1[1,3]-Oxathiolane-2-Carboxylate, L-Menthyl Ester)ECE	1 kg	1	Glyoxylic Acid 50%	0.717 kg

		2.	2,5 Di Hydroxy 1,4-Dithiane	0.30 kg
RA may take appropriate action as per the decision of Norms Committee.				

29	Case No.:23/45/82-ALC4/2011	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01200/AM12/	RLA File :07/24/040/00341/AM12/	Lic.No/Date:0710084630 13.12.2011	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Industrial Policy and Promotion.			

30	Case No.:24/46/82-ALC4/2011	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01240/AM12/	RLA File :03/94/040/00737/AM12/	Lic.No/Date:0310670672 14.12.2011	Defer Date:18.10.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/113/2012-PI(Norms) dated 12.9.2012, it was decided to call from the firm the following technical details: - Quantity of different formulations to be exported. - Composition of each type of formulation (strength wise) - Copy of DML allowing manufacturing of Praziquantel bases Syringes with approved composition. - The unit of measurement of each export product. Accordingly, the case was deferred for 18.10.2012			

31	Case No.:4/40/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01000/AM12/	RLA File :31/83/040/00137/AM12/	Lic.No/Date:3110052056 22.12.2011	Defer Date:20.09.2012
	Decision : It was decided to give final reminder to the firm to furnish the information sought vide minutes of the meeting no. 5/82 dated 1.5.2012 within 15 days failing which the case would be closed. Accordingly, the case was deferred for 20.9.2012.			

32	Case No.:1/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01301/AM12/	RLA File :22/24/040/00067/AM12/	Lic.No/Date:2210012351 23.12.2011	Defer Date: 1.11.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No 35011/237/2012-PI(Norms) dated 23.7.2012, it was decided to remind the firm to furnish the following technical details: Copy of relevant Drug Manufacturing License.			

Copy of Master Batch Formula duly certified by Quality Control Incharge.

Accordingly, the case was deferred for 1.11.2012.

33	Case No.: 2/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Approved
	HQ File :01/82/050/01302/AM12/	RLA File :22/24/040/00066/AM12/	Lic.No/Date:2210012352 23.12.2011	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No.35011/22/12012-PI(Norms) dated 23.7.2012, it was decided to remind the firm to furnish the following technical details: Copy of relevant Drug Manufacturing License. Copy of Master Batch Formula duly certified by Quality Control Incharge. Accordingly, the case was deferred for 1.11.2012.			

34	Case No.: 4/46/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Approved									
	HQ File :01/82/050/01220/AM12/	RLA File :34/24/040/00189/AM12/	Lic.No/Date:3410032719 27.12.2011	Defer Date:									
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/280/2012-PI(Norms) dated 10.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table><tr><th>Item of Export</th><th>Quantity</th><th>S,No</th><th>Item of Import</th><th>Quantity allowed</th></tr><tr><td>Diacerein Crude</td><td>1 kg</td><td>1</td><td>Aloin-90%</td><td>1.02 kg</td></tr></table> RA may take appropriate action as per the decision of Norms Committee.				Item of Export	Quantity	S,No	Item of Import	Quantity allowed	Diacerein Crude	1 kg	1	Aloin-90%
Item of Export	Quantity	S,No	Item of Import	Quantity allowed									
Diacerein Crude	1 kg	1	Aloin-90%	1.02 kg									

35	Case No.: 5/41/82-ALC4/2011	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Approved																								
	HQ File :01/82/050/01006/AM12/	RLA File :31/83/040/00195/AM12/	Lic.No/Date:3110052178 30.12.2011	Defer Date:																								
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/64/2012-PI(Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table><tr><th>Item of Export</th><th>Quantity</th><th>S,No</th><th>Item of Import</th><th>Quantity allowed</th></tr><tr><td>Metformin Hydrochloride BP/EP/USP White Crystalline Powder</td><td>1 kg</td><td>1.</td><td>Dicyandiamide (DCDA)</td><td>0.567 kg</td></tr><tr><td></td><td></td><td>2.</td><td>Di Methyl Amine Hydrochloride</td><td>0.60 kg</td></tr><tr><td></td><td></td><td>3.</td><td>Mix Xylene</td><td>0.027 kg</td></tr><tr><td></td><td></td><td>4.</td><td>Methanol</td><td>0.237 ka</td></tr></table>				Item of Export	Quantity	S,No	Item of Import	Quantity allowed	Metformin Hydrochloride BP/EP/USP White Crystalline Powder	1 kg	1.	Dicyandiamide (DCDA)	0.567 kg			2.	Di Methyl Amine Hydrochloride	0.60 kg			3.	Mix Xylene	0.027 kg			4.	Methanol
Item of Export	Quantity	S,No	Item of Import	Quantity allowed																								
Metformin Hydrochloride BP/EP/USP White Crystalline Powder	1 kg	1.	Dicyandiamide (DCDA)	0.567 kg																								
		2.	Di Methyl Amine Hydrochloride	0.60 kg																								
		3.	Mix Xylene	0.027 kg																								
		4.	Methanol	0.237 ka																								

RA may take appropriate action as per the decision of Norms Committee.

36	Case No.: 69/1/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/01511/AM12/	RLA File :09/24/040/00496/AM12/	Lic.No/Date:0910050771 13.01.2012	Defer Date:18.10.2012
	Decision : It was decided to remind the firm to furnish production and consumption data duly certified by Central Excise Authority. Accordingly, the case was deferred for 18.10.2012.			

37	Case No.: 2/1/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/01444/AM12/	RLA File :09/24/040/00511/AM12/	Lic.No/Date:0910050974 25.01.2012	Defer Date: 18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

38	Case No.: 52/49/82-ALC4/2011	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/01361/AM12/	RLA File :08/24/040/00239/AM12/	Lic.No/Date:0810108117 25.01.2012	Defer Date:18.10.2012
	Decision : Department of Chemicals and Petrochemicals vide their letter No. 14010/57/2012-Ch. II dated 20.6.2012 has requested the firm to furnish the following information: - Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight including complete chemical structure of Methyl Tri Octyl Ammonium Chloride with its molecular weight. - Stagewise % yield on molecular weight basis alongwith justification supported with authentic/printed technical literature. - Production of export item for the past 3 years and corresponding consumption of each input duly certified by CA. - Justification for the requirement of 1.168 kg of Iso Propyl Alcohol for per kg of export item and its role in process, alongwith quantity of charge recovered and loss in process. Accordingly, the case was deferred for 18.10.2012.			

39	Case No.: 2/45/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Deferred and Re-indexed
	HQ File :01/82/050/01179/AM12/	RLA File :03/94/040/00938/AM12/	Lic.No/Date:0310678976 27.01.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 39/49/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Approved
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HQ File :01/82/050/01348/AM12/	RLA File :34/24/040/00226/AM12/	Lic.No/Date:3410033054 27.01.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/306/2012-PI(Norms) dated 10.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed
Quercetin Dihydrate	1 kg	1.	Rutoside Trihydrate (Rutin)	2.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:42/49/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved	
HQ File :01/82/050/01351/AM12/	RLA File :08/24/040/00236/AM12/	Lic.No/Date:0810108169 27.01.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/300/2012-PI(Norms) dated 10.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed
Clopidogrel Bisulphate	1 kg	1	4,5,6,7-Tetrahydrothieon (3,2-C) Pyridine HCL	1.14 kg
		2.	L-Camphor Sulphonic Acid	0.70 kg
		3.	Dodecanol	2.72 kg
		4.	MTBE(Tert Butyl Methyl Ether)	7.12 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:45/49/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved	
HQ File :01/82/050/01354/AM12/	RLA File :08/24/040/00237/AM12/	Lic.No/Date:0810108168 27.01.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/331/2012-PI(Norms) dated 12.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed
Kalzana 500 tablets	1 tablet	1.	Calcium Carbonate	1275 mg/tablet
RA may take appropriate action as per the decision of Norms Committee.				

43	Case No.:26/1/82-ALC4/2012	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01468/AM12/	RLA File :09/24/040/00480/AM12/	Lic.No/Date:0910051119 06.02.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

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Case No.:34/1/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved	
HQ File :01/82/050/01476/AM12/	RLA File :08/24/040/00238/AM12/	Lic.No/Date:0810108441 06.02.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/389/2012-PI(Norms) dated 12.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S.No	Item of Import	Quantity allowed
Sumamed 500 MG Inj.	1 vial	1.	Azithromycin dehydrate	0.5765 gm/vial
		2.	Sodium Hydroxide	1.5926 gm/vial
		3.	Packing Materials (as per general norms for packing material) a. 20 ML 20 MM Clr Type II LYO Inj.	Relevant, as per packing policy
		4.	3 b. RS CB LTO RTU (At V9172 FM 140/6)	Relevant, as per packing policy
		5.	3. c 20 MM TEAR OFF SEAL AL SEAL ATB	Relevant, as per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:71/1/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
HQ File :01/82/050/01513/AM12/	RLA File :08/24/040/00235/AM12/	Lic.No/Date:0810108440 06.02.2012	Defer Date:

Decision :

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/393/2012-PI(Norms) dated 6.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Metformin HCL 500 mg tabs.	1 000 tablets	1.	Metformin HCL USP.	0.5100 kg
		2.	Microcrystalline Cellulose, (Avicel PH 101)	0.0225 kg
		3.	Povidone K 30	0.0200 kg
		4.	Microcrystalline Cellulose (Avicel PH 102)	0.0200 kg
		5.	Magnesium Stearate	0.0015 kg
		6.	Hypermellose 6 CPS 2910	0.0045 kg
		7.	Bottles & Caps (packing material in finished form)	As per packing policy.
Metformin HCL 850 mg Tabs	1000 Tablets	1.	Meformin HCL USP	0.8670 kg
		2.	Microcrystalline cellulose, (Avicel PH 101)	0.03825 kg
		3.	Povidone K 30	0.0340 kg
		4.	Micrystalline cellulose (Avicel PH 102)	0.0340 kg

Metformin HCL 1000 mg tablets	1000 tablets	5.	Magnesium Stearate	0.00255 kg
		6.	Hypermellose 6 CPS 2910	0.00765 kg
		7.	Bottles & Caps (packing material in finished form)	As per packing policy
		1	Meformin HCL USP	1.0200 kg
		2	Microcrystalline cellulose, (Avicel PH 101)	0.0450 kg
		3	Povidone K 30	0.0400 kg
		4	Micrystalline cellulose (Avicel PH 102)	0.0400 kg
		5	Magnesium Stearate	0.0030 kg
		6	Hypermellose 6 CPS 2910	0.0090 kg
		7	Bottles & Caps (packing material in finished form)	As per packing policy
RA may take appropriate action as per the packing policy.				

46	Case No.:12/49/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved									
	HQ File :01/82/050/01321/AM12/	RLA File :34/24/040/00237/AM12/	Lic.No/Date:3410033146 07.02.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/306/2012-PI(Norms) dated 10.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <tr> <th>Item of Export</th><th>Quantity</th><th>S,No</th><th>Item of Import</th><th>Quantity allowed</th></tr> <tr> <td>Quercetin Dihydrate</td><td>1 kg</td><td>1.</td><td>Rutoside Trihydrate (Rutin)</td><td>2.00 kg</td></tr> </table> RA may take appropriate action as per the decision of Norms Committee.				Item of Export	Quantity	S,No	Item of Import	Quantity allowed	Quercetin Dihydrate	1 kg	1.	Rutoside Trihydrate (Rutin)
Item of Export	Quantity	S,No	Item of Import	Quantity allowed									
Quercetin Dihydrate	1 kg	1.	Rutoside Trihydrate (Rutin)	2.00 kg									

47	Case No.:25/3/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00029/AM13/	RLA File :09/24/040/00534/AM12/	Lic.No/Date:0910051148 07.02.2012	Defer Date: 18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

48	Case No.:29/1/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01471/AM12/	RLA File :09/24/040/00546/AM12/	Lic.No/Date:0910051150 07.02.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

Case No.:51/46/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
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49			20.09.2012	Deferred
	HQ File :01/82/050/01267/AM12/	RLA File :03/95/040/00867/AM12/	Lic.No/Date:0310680799 08.02.2012	Defer Date:18.10.2012
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their letter No. 46011/80/2012-PC.II dated 5.9.2012, the firm was requested to submit the Ganguly Committee Method of norms working for Butene-1 calculation sheet for the period December 2011 to April 2012/August 2012 month-wise along with price details of Naphtha. Accordingly, the case was deferred for 18.10.2012.			

50	Case No.:40/1/82-ALC4/2012	Party Name:MEDREICH LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01482/AM12/	RLA File :07/24/040/00455/AM12/	Lic.No/Date:0710086215 10.02.2012	Defer Date:04.10.2012
	Decision : It was decided to remind the firm to furnish the following information: • Content of API in Ferrous Sulphate Pellets 18/25. • Content of API in Folic Acid Pellets 18/25 • Content of Non-Peril Seeds in Export product • Copy of Drug Manufacturing License for making Pellets 1 & 2 above. The firm was requested to come for PH on 4.10.2012 alongwith the above details. The case was deferred for 4.10.2012.			

51	Case No.:63/1/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01505/AM12/	RLA File :03/94/040/00965/AM12/	Lic.No/Date:0310681706 13.02.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

52	Case No.:7/1/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01449/AM12/	RLA File :09/24/040/00562/AM12/	Lic.No/Date:0910051229 13.02.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

53	Case No.:16/1/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01458/AM12/	RLA File :09/24/040/00526/AM12/	Lic.No/Date:0910051248 14.02.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

54	Case No.: 27/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/01469/AM12/	RLA File :03/94/040/00983/AM12/	Lic.No/Date:0310681784 14.02.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

55	Case No.: 38/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Approved
	HQ File :01/82/050/01480/AM12/	RLA File :03/94/040/00992/AM12/	Lic.No/Date:0310681860 14.02.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/337/2012-PI(Norms) dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Item of Export	Quantity	S.No	Item of Import	Quantity allowed
2-[(2-furylmethyl) sulfinyl]-N-((2Z)-4-[[4-(piperidin-1-ylmethyl) pyridine-2-yl]oxy} but-2-en-1yl) acetamide (Lafutidine)	1 kg	1.	N-{4-[4-(Piperidinomethyl)pyridyl-2-oxy]-cis-2-butene}phthalimide Maleate	1.84 kg
		2.	p-nitrophenyl (furfurylsulfinyl) acetate	0.92 kg
		3.	Methanol	4.48 kg
		4.	THF	1.94 kg
		5.	Ethyl acetate	2.90

RA may take appropriate action as per the decision of Norms Committee.

56	Case No.: 55/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/01497/AM12/	RLA File :03/94/040/00996/AM12/	Lic.No/Date:0310681891 14.02.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

57	Case No.: 56/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Approved
	HQ File :01/82/050/01498/AM12/	RLA File :03/94/040/00991/AM12/	Lic.No/Date:0310681844 14.02.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/285/2012-PI(Norms) dated 10 th September, 2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or applied by the firm, whichever is less:			

Item of Export	Quantity	S.No	Item of Import	Quantity allowed
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Item of Export	Quantity	S.No	Item of Import	Quantity allowed
N-(2-Butyl-3-(p-(3-(dibutylamino) propoxy) benzoyl)-5-benzofuranyl) methanesulfonamide (Dronedarone hydrochloride)	1 kg	1.	2-n-Butyl 3-(4-methoxy benzoyl)5-nitrobenzofuran	1.556 kg
		2.	N-(3-Chlorophenyl)-dibutylamine	0.944 kg
RA may take appropriate action as per the decision of Norms Committee.				

58

Case No.:57/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved	
HQ File :01/82/050/01499/AM12/	RLA File :03/94/040/00995/AM12/	Lic.No/Date:0310681873 14.02.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/348/2012-PI(Norms) dated 13 th September, 2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed
Tert-butyl 4-([2S,5R)-6-benzyloxy-7-oxo-1,6-diazabicyclo [3.2.1] oct-2-yl] carbonyl} amino) piperidine-1-carboxylate (MK 7655 O-benzyl bicyclic urea)	1 kg	1.	1R-93, Chloro (1,5-cyclooctadiene Iridium (I) dimer crystal OR Iridium cyclooctadine chloride dimer	0.05 kg
		2.	4-(Trifluoromethyl) benzene sulfonyl chloride	1.44 kg
		3.	O-benzyl hydroxylamine HCL	1.17 kg
		4.	THF	5.80 kg
		5.	MTBE	7.16 kg
RA may take appropriate action as per the decision of Norms Committee.				

59	Case No.:49/1/82-ALC4/2012	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01491/AM12/	RLA File :03/94/040/00757/AM12/	Lic.No/Date:0310682083 15.02.2012	Defer Date: 1.11.2012
Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals..				

	Case No.:67/1/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01509/AM12/	RLA File :03/94/040/01007/AM12/	Lic.No/Date:0310682171 15.02.2012	Defer Date:18.10.2012
Decision : in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/347/2012-PI(Norms) dated				

60	12.9.2012, it was decided to call from the firm the following technical details: - Complete description of export product. - Complete technical details from the applicant firm as per Appendix-33 of the application proforma. Accordingly, the case was deferred for 18.10.2012.
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61	Case No.:35/1/82-ALC4/2012	Party Name:SPECTRUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01477/AM12/	RLA File :04/24/040/00309/AM12/	Lic.No/Date:0410133868 16.02.2012	Defer Date:18.10.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/259/2012-PI(Norms) dated 1.8.2012, it was decided to call from the firm Drug Manufacturing License for export product. Accordingly, the case was deferred for 18.10.2012.			

62	Case No.:5/2/82-ALC4/2012		Party Name:SOFTGEL HEALTH CARE PVT. LTD.,		Meet No/Date:20/82-ALC4/2012 20.09.2012		Status:Case Approved	
	HQ File :01/82/050/01522/AM12/		RLA File :04/24/040/00314/AM12/		Lic.No/Date:0410134051 23.02.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM NO. 35011/255/2012-PI(Norms) dated 1.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
Softgelatin Capsules DHA 200 mg Capsules		1 capsule	1.	DHA Oil 40% from Algae		510 mg Capsules		
Softgelatin Capsules DHA from Algae+Multivitamin Capsules (Fortalex Prenantal)		1 capsule	1.	DHA Oil 40% from Algae		510 mg/capsules		
RA may take appropriate action as per the decision of Norms Committee.								

63	Case No.:3/51/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LIMITED.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
	HQ File :01/82/050/01396/AM12/	RLA File :05/24/040/00430/AM 12	Lic.No/Date:0510318656 dated 27.2.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM NO. 25011/245/2012 dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is less: Export Items: 1. Esomeprazole Magnesium Trihydrate-----10,000 kg 2. Esomeprazole Magnesium Tablets 40 mg -----11,87,50,000 nos. (Equivalent to 4750 kg of Esomeprazole Magnesium Trihydrate) 3. Total Export quantity = 14,750 kg Esomerazole Magnesium Trihydrate			

One tablet contains 40 mg of Esomeprazole Magnesium Trihydrate

Norms for 1million tablets:

Esomeprazole Magnesium Trihydrate 40 kg

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Esomeprazole Magnesium Trihydrate	1 kg	1.	(D-Det) D-Diethyl Tartrate	0.164 kg
		2.	5-Methoxy-2-Mercaptobenzimidazole (Metmercazole)	0.702 kg
		3.	Cumene Hydroperoxide	0.669 kg
		4.	Diisopropyl Ethylamine	0.098 kg
		5.	Magnesium Sulfate Dried	0.284 kg
		6.	Methanol	6.00 kg
		7.	Potassium Methoxide	0.989 kg
		8.	Pyramethyl Alcohol	0.633 kg
		9.	Thionyl Chloride	0.585 kg
		10.	Titanium-Isopropoxide	0.109 kg
		11.	Toluene	8.40 kg
		12.	Empty Open Top Steel Drum	Relevant, As per packing policy
		13	Aluminium Bag	Relevant, as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

63	Case No.:18/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00098/AM13/	RLA File :03/94/040/01036/AM12/	Lic.No/Date:0310684082 29.02.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

64	Case No.:60/49/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01369/AM12/	RLA File :03/94/040/00125/AM12/	Lic.No/Date:0310683824 29.02.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

	Case No.:63/49/82-ALC4/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
	HQ File :01/82/050/01372/AM12/	RLA File :03/95/040/00967/AM12/	Lic.No/Date:0310683994 29.02.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/266/2012-PI(Norms) dated			

65	1.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Elexia (Drospirenone and Ethinylestradiol 3 mg+ 0.03 mg tablets Box of 21 tablets)	1 tablet	1.	Drospirenone USP	3.06 mg/tablet
RA may take appropriate action as per the decision of Norms Committee.					

66	Case No.:30/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00110/AM13/	RLA File :03/94/040/01096/AM12/	Lic.No/Date:0310684923 05.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

67	Case No.:33/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00113/AM13/	RLA File :03/94/040/01099/AM12/	Lic.No/Date:0310684919 05.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

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Case No.:33/8/82-ALC4/2012	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved	
HQ File :01/82/050/00225/AM13/	RLA File :04/24/040/00323/AM12/	Lic.No/Date:0410134426 05.03.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 19/82 dated 9.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 on pro-rata basis, as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Metoprolol Tartrate Tablet 50 mg	64500,000 Nos.	1.	Metoprolol Tartrate	3289.500 kg
		2.	Magnesium Stearate/SLS	135.450 kg
		3.	400 CC Bottle	As per packing Policy
		4.	33 MM Closure	As per packing Policy
RA may take appropriate action as per the decision of Norms Committee				

69	Case No.:34/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00114/AM13/	RLA File :03/94/040/01077/AM12/	Lic.No/Date:0310684930 05.03.2012	Defer Date:18.10.2012

			05.03.2012	Date: 18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			
70	Case No.: 71/4/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00151/AM13/	RLA File :07/24/040/00492/AM12/	Lic.No/Date:0710086777 05.03.2012	Defer Date:18.10.2012
	Decision : It was decided to call from the firm copy of Drug Manufacturing License. Accordingly, the case was deferred for 18.10.2012.			
71	Case No.: 1/4/82-ALC4/2012	Party Name:BELCO PHARMA	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00081/AM13/	RLA File :05/23/040/00485/AM12/	Lic.No/Date:0510319713 06.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			
72	Case No.: 28/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00108/AM13/	RLA File :03/94/040/01102/AM12/	Lic.No/Date:0310684966 06.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			
73	Case No.: 29/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00109/AM13/	RLA File :03/94/040/01104/AM12/	Lic.No/Date:0310684961 06.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			
74	Case No.: 31/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00111/AM13/	RLA File :03/94/040/01101/AM12/	Lic.No/Date:0310684973 06.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			
75	Case No.: 32/4/82-ALC4/2012	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
	HQ File :01/82/050/00112/AM13/	RLA File :03/94/040/00919/AM12/	Lic.No/Date:0310684979 06.03.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/84/2010-Ch. II dated 23.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Methylal Dimethoxymethane	1 kg	1.	Methanol	0.935 kg
		2.	Para formaldehyde	0.525 kg

RA may take appropriate action as per the decision of Norms Committee.

76	Case No.: 41/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00121/AM13/	RLA File :03/94/040/01105/AM12/	Lic.No/Date:0310684976 06.03.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

77	Case No.: 60/3/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00064/AM13/	RLA File :05/24/040/00436/AM12/	Lic.No/Date:0510319553 06.03.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

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Case No.:68/3/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved	
HQ File :01/82/050/00072/AM13/	RLA File :05/23/040/00446/AM12/	Lic.No/Date:0510319653 06.03.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/48/2012-PI(Norms) dated 4.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefdinir Powder	1 kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	2.44 kg
		2.	Triphenyl Phosphine	2.037 kg
		3.	Sodium Iodide	0.11 kg
		4.	Phenol	2.42 kg
		5.	Methylene Chloride	22.59 kg
		6.	Tetra Hydro Furan (THF)	4.36 kg
		7.	Methanol	7.94 kg
		8.	Formaldehyde	2,.74 kg
		9.	CAEM	1.82 kg
		10.	Triethylamine	0.155 kg
		11.	n-Butyl Acetate	2.98 kg
RA may take appropriate action as per the decision of Norms Committee.				

79	Case No.: 86/4/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00166/AM13/	RLA File :09/24/040/00569/AM12/	Lic.No/Date:0910051621 06.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

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Case No.: 54/3/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Approved			
HQ File :01/82/050/00058/AM13/	RLA File :08/24/040/00286/AM12/	Lic.No/Date:0810109496 07.03.2012	Defer Date:			
Decision : In the light of earlier decision taken in meeting no. 30/82 dated 26.10.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:						
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed in mg for tablet of 12.5 25.0 50.0 mg mg mg		
Promethazine HCL 12.5 MG Tablet 25MG Tablet &50 MG tablet	1 Tablet	1.	Promethazine Hcl USP	12.75	25.50	51.0
		2.	Hydroxypropyl Cellulose NF	4.0	8.0	16.0
		3.	Lacotse Monohydrate NF	81.0	162.0	324.0
		4.	Other items	As per packing policy		
RA may take appropriate action as per the decision of Norms Committee.						

81	Case No.: 6/3/82-ALC4/2012	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00010/AM13/	RLA File :34/24/040/00267/AM12/	Lic.No/Date:3410033486 07.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

82	Case No.: 61/4/82-ALC4/2012	Party Name:ANUGRAHA CHEMICALS	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00141/AM13/	RLA File :07/24/040/00489/AM12/	Lic.No/Date:0710086840 07.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			

83	Case No.: 84/4/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:20/82-ALC4/2012	Status: Case
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		20.09.2012	Approved	
HQ File :01/82/050/00164/AM13/	RLA File :09/24/040/00598/AM12/	Lic.No/Date:0910051638 07.03.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/369/2012-PI(Norms) dated 6.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefixime USP/Cefixime Trihydrate USP	1 kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1.555 kg
		2.	2-Benzothiazolyl -2-amino-alpha(methoxy carbonylmethyloxyimino)-4-thiazolethioacetate (MICA ester)	1.112 kg
		3.	Triethylamine	0.416 kg
		4.	Triphenyl Phosphine	1.22 kg
		5.	Dimethyl Formamide	5.61 kg
		6.	Methylene Chloride	16.25 kg
		7.	Acetonitrile	3.84 kg
RA may take appropriate action as per the decision of Norms Committee.				

84	Case No.:60/4/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00140/AM13/	RLA File :09/24/040/00606/AM12/	Lic.No/Date:0910051644 08.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

85

Case No.: 62/4/82-ALC4/2012	Party Name:MEDREICH LIMITED			Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Approved
HQ File :01/82/050/00142/AM13/	RLA File :07/24/040/00500/AM12/			Lic.No/Date:0710086875 08.03.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 12/82 dated 3.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
Terbinafine Tablets 250 mg		1000 tablets	1.	Terbinafine HCL	0.2868 kg
RA may take appropriate action as per the decision of Norms Committee.					

	Case No.:3/7/82-ALC4/2012	Party Name:SIFLON DRUGS	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
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86	HQ File :01/82/050/00187/AM13/	RLA File :09/24/040/00591/AM12/	Lic.No/Date:0910051650 09.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

87	Case No.:44/3/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved																									
	HQ File :01/82/050/00048/AM13/	RLA File :08/24/040/00288/AM12/	Lic.No/Date:0810109505 09.03.2012	Defer Date:																									
Decision : In the light of earlier decision taken in meeting no. 31/82 dated 2.11.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																													
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Terazosin Hydrochloride Tablets/Capsules 1mg</td><td>1 No.</td><td>1.</td><td>Terazosin Hydrochloride (As Dihydrate) USP</td><td>1.2109 mg</td></tr> <tr> <td>Terazosin Hydrochloride Tablets/Capsules 2mg</td><td>1 No.</td><td>1.</td><td>Terazosin Hydrochloride (As Dihydrate) USP</td><td>2.4217 mg</td></tr> <tr> <td>Terazosin Hydrochloride Tablets/Capsules 5mg</td><td>1 No.</td><td>1.</td><td>Terazosin Hydrochloride (As Dihydrate) USP</td><td>6.0544 mg</td></tr> <tr> <td>Terazosin Hydrochloride Tablets/Capsules 10mg</td><td>1 No.</td><td>1.</td><td>Terazosin Hydrochloride (As Dihydrate) USP</td><td>12.1087mg</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Terazosin Hydrochloride Tablets/Capsules 1mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate) USP	1.2109 mg	Terazosin Hydrochloride Tablets/Capsules 2mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate) USP	2.4217 mg	Terazosin Hydrochloride Tablets/Capsules 5mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate) USP	6.0544 mg	Terazosin Hydrochloride Tablets/Capsules 10mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate) USP	12.1087mg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																									
Terazosin Hydrochloride Tablets/Capsules 1mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate) USP	1.2109 mg																									
Terazosin Hydrochloride Tablets/Capsules 2mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate) USP	2.4217 mg																									
Terazosin Hydrochloride Tablets/Capsules 5mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate) USP	6.0544 mg																									
Terazosin Hydrochloride Tablets/Capsules 10mg	1 No.	1.	Terazosin Hydrochloride (As Dihydrate) USP	12.1087mg																									
RA may take appropriate action as per the decision of Norms Committee.																													

88	Case No.:16/11/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00283/AM13/	RLA File :09/24/040/00609/AM12/	Lic.No/Date:0910051695 12.03.2012	Defer Date:20.09.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

89	Case No.:39/8/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00231/AM13/	RLA File :09/24/040/00610/AM12/	Lic.No/Date:0910051696 12.03.2012	Defer Date: 18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

90	Case No.:41/51/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01434/AM12/	RLA File :03/95/040/01030/AM12/	Lic.No/Date:0310685783 12.03.2012	Defer Date:18.10.2012

Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				
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91	Case No.: 59/3/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00063/AM13/	RLA File :05/23/040/00483/AM12/	Lic.No/Date:0510319858 12.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			

92	Case No.: 2/7/82-ALC4/2012	Party Name:XL LABORATORIES PVT LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00186/AM13/	RLA File :05/24/040/00412/AM12/	Lic.No/Date:0510319982 13.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

93	Case No.: 28/11/82-ALC4/2012	Party Name:PERKIN LABORATORIES	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00295/AM13/	RLA File :09/24/040/00517/AM12/	Lic.No/Date:0910051719 13.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

94	Case No.: 47/3/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00051/AM13/	RLA File :08/24/040/00285/AM12/	Lic.No/Date:0810109597 13.03.2012	Defer Date: 18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

95	Case No.: 48/3/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Approved
	HQ File :01/82/050/00052/AM13/	RLA File :34/24/040/00280/AM12/	Lic.No/Date:3410033547 13.03.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/306/2012-PI(Norms) dated 10.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Item of Export	Quantity	S,No	Item of Import
	Quercetin Dihydrate	1 kg	1.	Rutoside Trihydrate (Rutin)
				Quantity allowed
				2.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.: 38/11/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
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96	HQ File :01/82/050/00305/AM13/	RLA File :09/24/040/00501/AM12/	Lic.No/Date:0910051737 14.03.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

97	Case No.:50/4/82-ALC4/2012	Party Name:MEHTA API PVT LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00130/AM13/	RLA File :03/95/040/01050/AM12/	Lic.No/Date:0310686182 14.03.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

98	Case No.:24/11/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved																									
	HQ File :01/82/050/00291/AM13/	RLA File :09/24/040/00627/AM12/	Lic.No/Date:0910051747 15.03.2012	Defer Date:																									
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/43/2011-Ch. II dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per the details given below or as applied by the firm, whichever is less:																													
<table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S.No</th><th>Item of Import</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>Jade Blue or Jarocol Blue 15</td><td>1 kg</td><td>1.</td><td>2,6, Dichloro Benzaldehyde</td><td>0.725 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>2,6-Dimethyl Aniline</td><td>1.050 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Para Chloronil</td><td>1.011 kg</td></tr> <tr> <td></td><td></td><td>4.</td><td>Methanol</td><td>0.400 kg</td></tr> </tbody> </table>					Item of Export	Quantity	S.No	Item of Import	Quantity allowed	Jade Blue or Jarocol Blue 15	1 kg	1.	2,6, Dichloro Benzaldehyde	0.725 kg			2.	2,6-Dimethyl Aniline	1.050 kg			3.	Para Chloronil	1.011 kg			4.	Methanol	0.400 kg
Item of Export	Quantity	S.No	Item of Import	Quantity allowed																									
Jade Blue or Jarocol Blue 15	1 kg	1.	2,6, Dichloro Benzaldehyde	0.725 kg																									
		2.	2,6-Dimethyl Aniline	1.050 kg																									
		3.	Para Chloronil	1.011 kg																									
		4.	Methanol	0.400 kg																									
RA may take appropriate action as per the decision of Norms Committee.																													

99	Case No.:70/3/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT)	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00074/AM13/	RLA File :05/23/040/00490/AM12/	Lic.No/Date:0510320189 15.03.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

100	Case No.:71/3/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00075/AM13/	RLA File :05/23/040/00502/AM12/	Lic.No/Date:0510320188 15.03.2012	Defer Date:18.10.2012
Decision : In the light of written comments received from Department of Industrial Policy and Promotion vide their letter dated 20.9.2012, it was decided to call from the firm the following details:				
- Manufacturing process indicating stage wise wastage of all the raw materials. - Consumption of all the raw materials (both imported and indigenous) with corresponding production of export items duly certified by				

concerned Central Excise/Chartered Accountant for three years.

Accordingly, the case was deferred for 18.10.2012.

101	Case No.:12/8/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00204/AM13/	RLA File :09/24/040/00594/AM12/	Lic.No/Date:0910051799 16.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

102	Case No.:38/8/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00230/AM13/	RLA File :09/24/040/00603/AM12/	Lic.No/Date:0910051798 16.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

103	Case No.:39/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00306/AM13/	RLA File :09/24/040/00600/AM12/	Lic.No/Date:0910051800 16.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

104	Case No.:43/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00310/AM13/	RLA File :09/24/040/00595/AM12/	Lic.No/Date:0910051797 16.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

105	Case No.:14/8/82-ALC4/2012	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved	
	HQ File :01/82/050/00206/AM13/	RLA File :34/24/040/00286/AM12/	Lic.No/Date:3410033598 19.03.2012	Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/49/2011-Ch. I dated 13.7.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Item of Export	Quantity	S.No	Item of Import	Quantity allowed
	Monobutyl tin Trichloride Mixture 3% (SbCl3)	1 kg	1.	Tin Ingots	0.482 kg
			2.	Aluminium Grit/Granules	0.060 kg
			3.	Butene-1	0.437 kg
	Dibutyl Tin Dichloride	1 kg	1	Tin Ingots	0.457 kg

(DBTCL)				
		2.	Aluminium Grit/Granules	0.077 kg
		3.	Butene-1	0.592 kg
Dibutyl Tin Diacetate (DBTDA)	1 kg	1.	Tin Ingots	0.418 kg
		2.	Aluminium Grit/Gmaules	0.071 kg
		3.	Butene-1	0.542 kg
RA may take appropriate action as per the decision of Norms Committee.				

106	Case No.:21/8/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00213/AM13/	RLA File :34/24/040/00289/AM12/	Lic.No/Date:3410033599 19.03.2012	Defer Date:20.09.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

107	Case No.:40/8/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00232/AM13/	RLA File :07/24/040/00520/AM12/	Lic.No/Date:0710087119 20.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

108

Case No.:49/4/82-ALC4/2012	Party Name:EMBIO LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved	
HQ File :01/82/050/00129/AM13/	RLA File :03/94/040/01158/AM12/	Lic.No/Date:0310687036 20.03.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 15/82 dated 9.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
PyrrolidinyI-L-Norrephedrine Base or (1R,2S)-PyrrolidinyI Norrephedrine	1 kg	1.	Benzaldehyde	3.24
		2.	Hydroxylamine HCL/Hydroxylamine Sulphate	1.71
		3.	Caustic Soda Lye	9.38
		4.	Oxalic Acid	2.00
		5.	EDTA	0.120
		6.	Methanol	3.15
		7.	Toluene	4.94
		8.	Potassium Hydroxide Flakes	2.78
		9.	Acetone	0.80
		10.	Activated Carbon	0.036
		11.	1,4 Dibromobutane	2.36
RA may take appropriate action as per the decision of Norms Committee				

109	Case No.:6/8/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00198/AM13/	RLA File :09/24/040/00625/AM12/	Lic.No/Date:0910051820 20.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

110	Case No.:17/4/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00097/AM13/	RLA File :03/94/040/01117/AM12/	Lic.No/Date:0310687376 21.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

111

Case No.:19/8/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT		Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
HQ File :01/82/050/00211/AM13/	RLA File :05/23/040/00487/AM12/		Lic.No/Date:0510320546 21.03.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/290/2012-PI(Norms) dated 12.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
Oxcarbazepine Tablet 150 mg	1 number	1.	Oxcarbazepine Co-precipitate	73.44 kg
Oxcarbazepine Tablet 300 mg	1 number	1.	Oxcarbazepine Co-precipitate	146.88 kg
Oxcarbazepine Tablet 600 mg	1 number	1.	Oxcarbazepine Co-precipitate	293.76 kg
RA may take appropriate action as per the decision of Norms Committee.				

112	Case No.:35/8/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00227/AM13/	RLA File :09/24/040/00632/AM12/	Lic.No/Date:0910051839 21.03.2012	Defer Date:18.10.2012
	Decision : : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

113	Case No.:4/8/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/00196/AM13/	RLA File :09/24/040/00631/AM12/	Lic.No/Date:0910051837 21.03.2012	Defer Date:16.08.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.

114	Case No.: 44/4/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00124/AM13/	RLA File :03/94/040/01139/AM12/	Lic.No/Date:0310687345 21.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

115	Case No.: 45/4/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00125/AM13/	RLA File :03/94/040/00988/AM12/	Lic.No/Date:0310687340 21.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

116	Case No.: 62/3/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00066/AM13/	RLA File :05/24/040/00085/AM12/	Lic.No/Date:0510320612 21.03.2012	Defer Date:18.10.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/424/2011-PI(Norms) dated 13.6.2012, it was decided to call from the firm the technical details as per Appendix 33 of HBP v1. Accordingly, the case was deferred for 18.10.2012.			

117	Case No.: 63/3/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00067/AM13/	RLA File :05/24/040/00447/AM12/	Lic.No/Date:0510320617 21.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

118	Case No.:70/4/82-ALC4/2012		Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,		Meet No/Date:20/82-ALC4/2012 20.09.2012		Status:Case Deferred	
	HQ File :01/82/050/00150/AM13/		RLA File :07/24/040/00522/AM12/		Lic.No/Date:0710087142 21.03.2012		Defer Date:18.10.2012	
	Decision : In line with SION A 407, it was decided to ratify norms under Para 4.7 of HBP v1 as applied by the firm:							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		
Ceftriaxone for injection USP 1.0 gm) vial size 10 ml (each vial contains: Sterile ceftriaxone sodium USP		1 vial	1.	Ceftriaxone Sodium Sterile USP		1.113 gm/vial		

	equivalent to ceftriaxone 1.0 gm)			
RA may take appropriate action as per the decision of Norms Committee.				

119	Case No.:75/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00155/AM13/	RLA File :08/24/040/00292/AM12/	Lic.No/Date:0810110000 22.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

120

Case No.:25/11/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved	
HQ File :01/82/050/00292/AM13/	RLA File :09/24/040/00638/AM12/	Lic.No/Date:0910051857 22.03.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/43/2011-Ch. II dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Reversacol Charcoal	1 kg	1.	4,4-Difluoro Benzophenone	2.480 kg
		2.	Pural MG 70 kg	1.00 kg
		3.	Tetra Hydro Furan (THF)	22.00 kg
		4.	Trimethyl Silyl Acetylene (TMSA)	1.903 kg
		5.	Methanol	88.800 kg
		6.	4, N-N-Dimethyl Amino Benzaldehyde	4.00 kg
		7.	Pural MG 30	20.00 kg
		8.	Toluene	5.000 kg
		9.	Vitride	10.000 kg
RA may take appropriate action as per the decision of Norms Committee.				

121

Case No.:32/8/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved	
HQ File :01/82/050/00224/AM13/	RLA File :03/95/040/00950/AM12/	Lic.No/Date:0310687494 22.03.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/117/2011-Ch. II dated 12.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1-Bromo-5-Chloropentane	1 kg	1.	1,5 Pentanediol	1.562 kg
		2.	Hydrobromic Acid 48%	2.533 kg
RA may take appropriate action as per the decision of Norms Committee.				

122	Case No.: 76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

123	Case No.: 77/1/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01519/AM12/	RLA File :03/95/040/00865/AM11/	Lic.No/Date:0310687522 22.03.2012	Defer Date:18.10.2012
	Decision : : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

124	Case No.: 77/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00157/AM13/	RLA File :08/24/040/00304/AM12/	Lic.No/Date:0810109993 22.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

125	Case No.: 78/1/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/01520/AM12/	RLA File :03/95/040/00719/AM12/	Lic.No/Date:0310687530 22.03.2012	Defer Date:18.10.2012
	Decision : : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

126	Case No.: 78/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00158/AM13/	RLA File :08/24/040/00303/AM12/	Lic.No/Date:0810109994 22.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

127	Case No.: 8/8/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
	HQ File :01/82/050/00200/AM13/	RLA File :09/24/040/00641/AM12/	Lic.No/Date:0910051858 22.03.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/43/2011-Ch. II dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Reversacol Amber	1 kg	1.	4-Dimethyl Amino Benzaldehyde	1.745 kg
		2.	Dimethyl Succinate	3.000 kg
		3.	Methanol	30.00 kg
		4.	4,4-Dimethoxy Benzophenone	2.000 kg
		5.	Tetra Hydrofuran (THF)	9.000 kg
		6.	Trimethyl Silyl Acetylene (TMSA)	1.492 kg
		7.	Hexane	6.125 kg
		8.	Siralox	1.000 kg
		9.	Toluene	4.500 kg

RA may take appropriate action as per the decision of Norms Committee.

128	Case No.: 82/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00162/AM13/	RLA File :08/24/040/00302/AM12/	Lic.No/Date:0810110002 22.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

129	Case No.: 81/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00161/AM13/	RLA File :08/24/040/00306/AM12/	Lic.No/Date:0810110029 23.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

130	Case No.: 4/11/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00271/AM13/	RLA File :09/24/040/00634/AM12/	Lic.No/Date:0910051870 26.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

131	Case No.: 90/4/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00170/AM13/	RLA File :05/24/040/00468/AM12/	Lic.No/Date:0510321002 26.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

132	Case No.: 91/4/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00171/AM13/	RLA File :05/24/040/00469/AM12/	Lic.No/Date:0510321003	Defer

				26.03.2012	Date: 18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.					
133	Case No.: 25/8/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED		Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00217/AM13/	RLA File :03/94/040/01145/AM12/		Lic.No/Date:0310688061 27.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				
134	Case No.: 10/8/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED		Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00202/AM13/	RLA File :09/24/040/00647/AM12/		Lic.No/Date:0910051921 28.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				
135	Case No.: 11/8/82-ALC4/2012	Party Name:MSN PHARMACHEM PRIVATE LIMITED		Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
	HQ File :01/82/050/00203/AM13/	RLA File :09/24/040/00636/AM12/		Lic.No/Date:0910051923 28.03.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 49/82 dated 6.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
135	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
	Atorvastatin Calcium	1 kg	1.	(4R-CIS)-1,1-dimethyl-6-cyano methyl-2,2-dimethyl 1,3-dioxane-4-acetate	1.003 kg
			2.	Methanol	8.375 kg
			3.	Methyl Isobutyrl acetate	1.646 kg
RA may take appropriate action as per the decision of Norms Committee.					
136	Case No.: 17/11/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED		Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00284/AM13/	RLA File :09/24/040/00646/AM12/		Lic.No/Date:0910051917 28.03.2012	Defer Date:18.10.2012
	Decision : It was decided to call the firm for PH on 18.10.2012. Accordingly, the case was deferred for 18.10.2012.				
	Case No.: 29/8/82-ALC4/2012	Party Name:AGIO PHARMACEUTICALS LTD		Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred

137	HQ File :01/82/050/00221/AM13/	RLA File :03/94/040/01171/AM12/	Lic.No/Date:0310688368 28.03.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

138	Case No.:7/8/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00199/AM13/	RLA File :09/24/040/00642/AM12/	Lic.No/Date:0910051920 28.03.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

139	Case No.:9/11/82-ALC4/2012	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00276/AM13/	RLA File :34/24/040/00298/AM12/	Lic.No/Date:3410033741 29.03.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

140	Case No.:13/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00205/AM13/	RLA File :05/24/040/00470/AM12/	Lic.No/Date:0510321504 30.03.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

141	Case No.:27/16/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00463/AM13/	RLA File :09/24/040/00671/AM12/	Lic.No/Date:0910052024 30.03.2012	Defer Date:18.10.2012
Decision : It was decided to call from the firm production and consumption data duly certified by Central Excise Authority. Accordingly, the case was deferred for 18.10.2012.				

142	Case No.:4/7/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00188/AM13/	RLA File :05/24/040/00471/AM12/	Lic.No/Date:0510321506 30.03.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

	Case No.:1/3/82-ALC4/2012	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
	HQ File :01/82/050/00005/AM13/	RLA File :03/94/040/01128/AM12/	Lic.No/Date:0310689553	Defer Date:

03.04.2012

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch. II dated 25.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

143	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
	Astrolide Pure (Astrolide content : 100%)	1 kg	1.	Isoamylene	0.584 kg
			2.	Propylene Oxide	0.430 kg
			3.	Alpha Methyl Styrene	0.769 kg
			4.	Paraformaldehyde	0.117 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:2/3/82-ALC4/2012

Party Name:KOPRAN LIMITED

Meet No/Date:20/82-ALC4/2012
20.09.2012

**Status:Case
Approved**

HQ File :01/82/050/00006/AM13/

RLA File :03/94/040/01167/AM12/

Lic.No/Date:0310689730
04.04.2012

Defer Date:

Decision : : In the light of written comments received from Department of Pharmaceuticals OM No. 35011/296/2012-PI(Norms) dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

144	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
	Pregabalin	1 kg	1.	(+) -3- (Carbamoylmethyl)-5- methylhexanoic acid	2.94
			2.	Chloroform	4.75 ltr/kg
			3.	R(+)-Methyl Benzyl Amine OR (R)-1- Phenylethylamine)	0.114 kg/kg
			4.	Iso Propyl Alcohol	0.96 Ltr/kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:34/16/82-ALC4/2012

Party Name:MYLAN LABORATORIES LIMITED

Meet No/Date:20/82-ALC4/2012
20.09.2012

**Status:Case
Deferred**

HQ File :01/82/050/00470/AM13/

RLA File :09/24/040/00658/AM12/

Lic.No/Date:0910052048
04.04.2012

Defer
Date:18.10.2012

Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.

Case No.:34/8/82-ALC4/2012

Party Name:NECTAR LIFESCIENCES LIMITED,

Meet No/Date:20/82-ALC4/2012
20.09.2012

**Status:Case
Deferred**

146	HQ File :01/82/050/00226/AM13/	RLA File :22/24/040/00002/AM13/	Lic.No/Date:2210012699 09.04.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

147	Case No.:48/11/82-ALC4/2012	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00315/AM13/	RLA File :34/24/040/00282/AM12/	Lic.No/Date:3410033798 10.04.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.				

148	Case No.:1/11/82-ALC4/2012	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00268/AM13/	RLA File :03/94/040/01138/AM12/	Lic.No/Date:0310690368 11.04.2012	Defer Date:18.10.2012
Decision : It was decided to remind the firm to furnish the following information within requisite information within 15 days failing which the case would be closed: - Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. - Stagewise % yield on molecular weight basis along with justification supported with authentic/printed technical literature. - Production of export item for the past three years upto January 2012 and corresponding consumption of each input duly certified by Chartered Accountant. - Details of isomers/by products formed in the process and its recovery in terms of quantity and value supported with documentary evidence. . Accordingly, the case was deferred for 18.10.2012.				

149	Case No.:38/16/82-ALC4/2012	Party Name:BRILLIANT BIO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00474/AM13/	RLA File :09/24/040/00664/AM12/	Lic.No/Date:0910052111 11.04.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Biotechnology.				

150	Case No.:6/7/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00190/AM13/	RLA File :05/23/040/00526/AM12/	Lic.No/Date:0510322039 11.04.2012	Defer Date: 18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

	Case No.:3/11/82-ALC4/2012	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
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151	HQ File :01/82/050/00270/AM13/	RLA File :03/94/040/00007/AM13/	Lic.No/Date:0310690582 12.04.2012	Defer Date: 18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

152

Case No.:3/8/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD		Meet No/Date:20/82-ALC4/2012 20.09.2012		Status:Case Approved										
HQ File :01/82/050/00195/AM13/	RLA File :34/24/040/00009/AM13/		Lic.No/Date:3410033820 12.04.2012		Defer Date:										
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/306/2012-PI(Norms) dated 10.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:															
<table><tr><td>Item of Export</td><td>Quantity</td><td>S,No</td><td>Item of Import</td><td>Quantity allowed</td></tr><tr><td>Quercetin Dihydrate</td><td>1 kg</td><td>1.</td><td>Rutoside Trihydrate (Rutin)</td><td>2.00 kg</td></tr></table>						Item of Export	Quantity	S,No	Item of Import	Quantity allowed	Quercetin Dihydrate	1 kg	1.	Rutoside Trihydrate (Rutin)	2.00 kg
Item of Export	Quantity	S,No	Item of Import	Quantity allowed											
Quercetin Dihydrate	1 kg	1.	Rutoside Trihydrate (Rutin)	2.00 kg											
RA may take appropriate action as per the decision of Norms Committee.															

153	Case No.:32/13/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00367/AM13/	RLA File :22/24/040/00003/AM13/	Lic.No/Date:2210012707 12.04.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

154	Case No.:50/3/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/83/050/00053/AM13/	RLA File :03/95/040/01118/AM12/	Lic.No/Date:0310690527 12.04.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Biotechnology.			

155	Case No.:19/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00264/AM13/	RLA File :03/95/040/00963/AM12/	Lic.No/Date:0310690704 13.04.2012	Defer Date:18.10.2012
	Decision : It was decided to call from the firm the Master Batch Formula and also the Drug Manufacturing Licence. Accordingly, the case was deferred for 18.10.2012.			

	Case No.:3/4/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
	HQ File :01/82/050/00083/AM13/	RLA File :03/95/040/00928/AM12/	Lic.No/Date:0310690677 13.04.2012	Defer Date:
	Decision : In line with the earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as			

156	per details given below or as applied by the firm, whichever is less:			
	Export Product	Export Qty.	Sl.No.	Import items
	Artemether	1 Kg.	1.	Artemisinin
			2.	Sodium Borohydride
				Qty. allowed
				1.50 kg
				0.188 kg
	RA may take appropriate action as per the decision of Norms Committee.			

157

Case No.:4/4/82-ALC4/2012	Party Name:UNIMAX CHEMICALS PVT LTD.			Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
HQ File :01/82/050/00084/AM13/	RLA File :03/95/040/00016/AM13/			Lic.No/Date:0310690694 13.04.2012	Defer Date:
In line with the earlier decision taken in meeting no. 48/82 dated 1.3.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Decision :					
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
Prednisolone Sodium Phosphate		1 Kg.	1.	Prednisolone (Prednisolone Base)	0.90 kg
RA may take appropriate action as per the decision of Norms Committee.					

158	Case No.:8/7/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00192/AM13/	RLA File :03/95/040/01046/AM12/	Lic.No/Date:0310690715 13.04.2012	Defer Date:18.10.2012
	Decision : It was decided to call from the firm the Master Batch Formula and also the Drug Manufacturing Licence. Accordingly, the case was deferred for 18.10.2012.			

159	Case No.:10/11/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00277/AM13/	RLA File :34/24/040/00012/AM13/	Lic.No/Date:3410033877 16.04.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

160	Case No.:36/11/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00303/AM13/	RLA File :07/24/040/00004/AM13/	Lic.No/Date:0710087698 16.04.2012	Defer Date: 1.11.2012
	Decision : It was decided to defer the case for 1.11.2012 for comments of Department of Pharmaceuticals.			

	Case No.:1/8/82-ALC4/2012		Party Name:UNITED BIOTECH PVT.LTD.		Meet No/Date:20/82-ALC4/2012	Status:Case
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			20.09.2012	Approved
HQ File :01/82/050/00193/AM13/	RLA File :05/24/040/00461/AM12/	Lic.No/Date:0510322389 17.04.2012	Defer Date:	
Decision : In the light of written comments received from Department of Petrochemicals vide their OM No. 35011/339/2012-PI(Norms) dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
L-Asparaginasa Inyectable 10000 UI (L-Asparaginase IN 10000 UI Onconase Inj R.M (INJ)	1 vial	1.	L-Asparaginase (Injectable Grade L-Asparaginase (Injectable Grade) Raw material	81.53 mg/vial
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:92/4/82-ALC4/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved	
HQ File :01/82/050/00172/AM13/	RLA File :03/94/040/00753/AM12/	Lic.No/Date:0310691024 17.04.2012	Defer Date:	
Decision : In the light of written comments received from Department of Petrochemicals vide their OM No. 46011/93/2011-PC.II dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Chemcoat VV 10	1 kg	1.	Vinyl Acetate Monomer	0.0910 kg
		2.	Polyvinyl Alcohol	0.0023 kg
		3.	Veova 10	0.9010 kg
RA may take appropriate action as per the decision of Norms Committee.				

163	Case No.:47/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00239/AM13/	RLA File :05/24/040/00011/AM13/	Lic.No/Date:0510322536 19.04.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

164	Case No.:48/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00240/AM13/	RLA File :05/24/040/00014/AM13/	Lic.No/Date:0510322537 19.04.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

165	Case No.:2/5/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00174/AM13/	RLA File :03/95/040/00048/AM13/	Lic.No/Date:0310691572	Defer

				20.04.2012	Date: 18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.					

166	Case No.: 3/5/82-ALC4/2012	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00175/AM13/	RLA File :03/95/040/00040/AM13/	Lic.No/Date:0310691575 20.04.2012	Defer Date: 18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

167	Case No.: 31/11/82-ALC4/2012	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved																																		
	HQ File :01/82/050/00298/AM13/	RLA File :34/24/040/00020/AM13/	Lic.No/Date:3410033917 20.04.2012	Defer Date:																																		
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/49/2011-Ch. II dated 20.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Monobutyl tin Trichloride</td><td>1 kg</td><td>1.</td><td>Tin Ingots</td><td>0.497 kg</td></tr><tr><td></td><td></td><td>2.</td><td>Aluminium Grit/Granules</td><td>0.062 kg</td></tr><tr><td></td><td></td><td>3.</td><td>Butene-I</td><td>0.451 kg</td></tr><tr><td>CF 200</td><td>1 kg</td><td>1.</td><td>Tin Ingots</td><td>0.199 kg</td></tr><tr><td></td><td></td><td>2.</td><td>Aluminium Grit/Granules</td><td>0.025 kg</td></tr><tr><td></td><td></td><td>3.</td><td>Butene-1</td><td>0.180 kg</td></tr></table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Monobutyl tin Trichloride	1 kg	1.	Tin Ingots	0.497 kg			2.	Aluminium Grit/Granules	0.062 kg			3.	Butene-I	0.451 kg	CF 200	1 kg	1.	Tin Ingots	0.199 kg			2.	Aluminium Grit/Granules	0.025 kg			3.	Butene-1
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																		
Monobutyl tin Trichloride	1 kg	1.	Tin Ingots	0.497 kg																																		
		2.	Aluminium Grit/Granules	0.062 kg																																		
		3.	Butene-I	0.451 kg																																		
CF 200	1 kg	1.	Tin Ingots	0.199 kg																																		
		2.	Aluminium Grit/Granules	0.025 kg																																		
		3.	Butene-1	0.180 kg																																		

168	Case No.: 7/11/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00274/AM13/	RLA File :03/94/040/00022/AM13/	Lic.No/Date:0310691719 23.04.2012	Defer Date: 18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

169	Case No.: 18/11/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/00285/AM13/	RLA File :22/24/040/00001/AM13/	Lic.No/Date:2210012759 24.04.2012	Defer Date: 16.08.2012
	Decision : It was decided to defer the case for 20.8.2012 for comments of Department of Pharmaceuticals.			

170	Case No.: 40/11/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00307/AM13/	RLA File :22/24/040/00005/AM13/	Lic.No/Date:2210012763	Defer

25.04.2012

Date:18.10.2012

Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.

171	Case No.: 5/11/82-ALC4/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved														
	HQ File :01/82/050/00272/AM13/	RLA File :03/94/040/00046/AM13/	Lic.No/Date:0310692023 25.04.2012	Defer Date:														
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their OM No. 46011/93/2011-PC II dated 23.7.2012, it was decided to ratify norms under para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Blend of Methyl Methacrylate Monomer (88-90%) and Butyl Acrylate (8-10%)</td><td>1 kg</td><td>1.</td><td>Methyl Methacrylate</td><td>0.900 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Butyl Acrylate Monomer</td><td>0.100 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Blend of Methyl Methacrylate Monomer (88-90%) and Butyl Acrylate (8-10%)	1 kg	1.	Methyl Methacrylate	0.900 kg			2.	Butyl Acrylate Monomer
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Blend of Methyl Methacrylate Monomer (88-90%) and Butyl Acrylate (8-10%)	1 kg	1.	Methyl Methacrylate	0.900 kg														
		2.	Butyl Acrylate Monomer	0.100 kg														

172	Case No.: 8/11/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved																			
	HQ File :01/82/050/00275/AM13/	RLA File :03/94/040/00002/AM13/	Lic.No/Date:0310692032 25.04.2012	Defer Date:																			
	Decision : In the light of earlier decision taken in meeting no. 46/82 dated 14.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Item</th><th>Qty. allowed/kg</th></tr> </thead> <tbody> <tr> <td>Ciclopirox Gel 0.77%, 30 gm</td><td>40000 Numbers</td><td></td><td>Ciclopirox USP</td><td>9.44 kg</td></tr> <tr> <td>Ciclopirox Gel 0.77%, 45 gm</td><td>22000 Numbers</td><td></td><td>Ciclopirox USP</td><td>7.76 kg</td></tr> <tr> <td>Ciclopirox Gel 0.77%, 100 gm</td><td>10000 Numbers</td><td></td><td>Ciclopirox USP</td><td>7.85 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg	Ciclopirox Gel 0.77%, 30 gm	40000 Numbers		Ciclopirox USP	9.44 kg	Ciclopirox Gel 0.77%, 45 gm	22000 Numbers		Ciclopirox USP	7.76 kg	Ciclopirox Gel 0.77%, 100 gm	10000 Numbers		Ciclopirox USP
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg																			
Ciclopirox Gel 0.77%, 30 gm	40000 Numbers		Ciclopirox USP	9.44 kg																			
Ciclopirox Gel 0.77%, 45 gm	22000 Numbers		Ciclopirox USP	7.76 kg																			
Ciclopirox Gel 0.77%, 100 gm	10000 Numbers		Ciclopirox USP	7.85 kg																			

173	Case No.: 49/8/82-ALC4/2012	Party Name:QUANTUM DRUGS & CHEMICALS	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00241/AM13/	RLA File :35/24/040/00001/AM13/	Lic.No/Date:3510038252 26.04.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

174	Case No.: 34/11/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00301/AM13/	RLA File :07/24/040/00031/AM13/	Lic.No/Date:0710087924 27.04.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

175	Case No.: 2/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00379/AM13/	RLA File :03/94/040/00006/AM13/	Lic.No/Date:0310693056 01.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of DC(MSME).			

176	Case No.: 3/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00380/AM13/	RLA File :03/94/040/00053/AM13/	Lic.No/Date:0310692961 01.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of DC(MSME).			

177	Case No.: 13/14/82-ALC4/2012	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved									
	HQ File :01/82/050/00390/AM13/	RLA File :03/94/040/00068/AM13/	Lic.No/Date:0310693154 02.05.2012	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Kanamycin Acid Sulphate for Injectin BP 1 gm, Vial Size 10 ml</td><td>1 Vial</td><td>1.</td><td>Kanamycin Acid Sulphate Sterile BP</td><td>1.39 gm</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Kanamycin Acid Sulphate for Injectin BP 1 gm, Vial Size 10 ml	1 Vial	1.	Kanamycin Acid Sulphate Sterile BP
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Kanamycin Acid Sulphate for Injectin BP 1 gm, Vial Size 10 ml	1 Vial	1.	Kanamycin Acid Sulphate Sterile BP	1.39 gm									
RA may take appropriate action as per the decision of Norms Committee.													

178	Case No.: 23/16/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00459/AM13/	RLA File :09/24/040/00043/AM13/	Lic.No/Date:0910052448 02.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of DC(MSME).			

Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.

179	Case No.:19/11/82-ALC4/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00286/AM13/	RLA File :08/24/040/00274/AM12/	Lic.No/Date:0810111329 03.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

180	Case No.:23/13/82-ALC4/2012	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00358/AM13/	RLA File :07/24/040/00037/AM13/	Lic.No/Date:0710088059 07.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			

181	Case No.:27/13/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00362/AM13/	RLA File :31/83/040/00015/AM13/	Lic.No/Date:3110054091 07.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

182	Case No.:5/16/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00441/AM13/	RLA File :07/24/040/00041/AM13/	Lic.No/Date:0710088058 07.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

183	Case No.:14/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00391/AM13/	RLA File :03/94/040/00070/AM13/	Lic.No/Date:0310693809 08.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

	Case No.:20/11/82-ALC4/2012	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00287/AM13/	RLA File :08/24/040/00039/AM13/	Lic.No/Date:0810111430 08.05.2012	Defer Date:18.10.2012
	Decision : It was decided to remind the firm to furnish the following information within 15 days:			

184	- Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. - Stagewise % yield on molecular weight basis along with justification supported with authentic/printed technical literature. - Quantity of solvents charged, recovered and loss in process for per kg of export item along with justification. - Production of export item for the past 3 years and corresponding consumption of each input duly certified by CA. - Photocopy of the earlier norms fixed by ALC for same export item in the recent past. Accordingly, the case was deferred for 18.10.2012.
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185	Case No.:21/11/82-ALC4/2012	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00288/AM13/	RLA File :08/24/040/00282/AM12/	Lic.No/Date:0810111431 08.05.2012	Defer Date:18.10.2012
	Decision : It was decided to remind the firm to furnish the following information within 15 days: - Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. - Stagewise % yield on molecular weight basis along with justification supported with authentic/printed technical literature. - Quantity of solvents charged, recovered and loss in process for per kg of export item along with justification. - Production of export item for the past 3 years and corresponding consumption of each input duly certified by CA. - Photocopy of the earlier norms fixed by ALC for same export item in the recent past. Accordingly, the case was deferred for 18.10.2012.			

186	Case No.:22/11/82-ALC4/2012	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00289/AM13/	RLA File :08/24/040/00012/AM13/	Lic.No/Date:0810111429 08.05.2012	Defer Date:18.10.2012
	Decision : It was decided to remind the firm to furnish the following information within 15 days: - Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. - Stagewise % yield on molecular weight basis along with justification supported with authentic/printed technical literature. - Quantity of solvents charged, recovered and loss in process for per kg of export item along with justification. - Production of export item for the past 3 years and corresponding consumption of each input duly certified by CA. - Photocopy of the earlier norms fixed by ALC for same export item in the recent past. Accordingly, the case was deferred for 18.10.2012			

187	Case No.:26/11/82-ALC4/2012	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
	HQ File :01/82/050/00293/AM13/	RLA File :34/24/040/00025/AM13/	Lic.No/Date:3410034071	Defer Date:

			08.05.2012	
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals..				

188	Case No.:27/11/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00294/AM13/	RLA File :34/24/040/00027/AM13/	Lic.No/Date:3410034073 08.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

189	Case No.:24/13/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00359/AM13/	RLA File :07/24/040/00052/AM13/	Lic.No/Date:0710088126 09.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals			

190	Case No.:55/11/82-ALC4/2012	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred	
	HQ File :01/82/050/00322/AM13/	RLA File :04/24/040/00009/AM13/	Lic.No/Date:0410136201 09.05.2012	Defer Date:18.10.2012	
	Decision : In the light of earlier decision taken in meeting no. 19/82 dated 9.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 on pro-rata basis, as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Metoprolol Tartrate Tablet 50 mg	64500,000 Nos.	1.	Metoprolol Tartrate	3289.500 kg
			2.	Magnesium Stearate/SLS	135.450 kg
			3.	400 CC Bottle	As per packing Policy
			4.	33 MM Closure	As per packing Policy
RA may take appropriate action as per the decision of Norms Committee					

Case No.:56/11/82-ALC4/2012	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred	
HQ File :01/82/050/00323/AM13/	RLA File :04/24/040/00010/AM13/	Lic.No/Date:0410136203 09.05.2012	Defer Date:20.09.2012	
Decision : In the light of written comments received form Department of Pharmaceuticals vide their OM No. 35011/15/2012-PI(Norms) dated 13.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed
Metoprolol Tartrate Tablets 25 mg	1 tablet	1.	Metoprolol Tartrate	25.5 mg

191	25 mg		2	Magnesium Stearate/SLS	1.53 mg
	Metoprolol Tartrate Tablets 25 mg	1 tablet	1.	Metoprolol Tartrate	25.5. mg
			2.	Magnesium Stearate/SLS	1.53 mg
	Metoprolol Tartrate Tablets 25 mg	1 tablet	1.	Metoprolol Tartrate	25.5 mg
			2.	Magnesium Stearate/SLS	1.53 mg
	Metoprolol Tartrate Tablets 100 mg	1 tablet	1.	Metoprolol Tartrate	102 mg
			2.	Magnesium Stearate/SLS4	4.284 mg
RA may take appropriate action as per the decision of Norms Commission					

192	Case No.:57/11/82-ALC4/2012	Party Name:INTERMED,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00324/AM13/	RLA File :04/24/040/00004/AM13/	Lic.No/Date:0410136242 09.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals			

193	Case No.:6/9/82-ALC4/2012	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00251/AM13/	RLA File :31/83/040/00018/AM13/	Lic.No/Date:3110054170 10.05.2012	Defer Date:18.10.2012
	Decision : It was decided to remind the firm to furnish the following information within 15 days failing which the case would be closed • Manufacturing process in brief. • Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. • Stagewise % yield on molecular weight basis along with justification supported with authentic/printed technical literature. • Complete material balance. • Photocopy of the earlier norms fixed by ALC for same export item in the recent past. • Production of export item in the past 3 years and corresponding consumption of each input duly certified by Chartered Accountant. Accordingly, the case was deferred for 18.10.2012.			

194	Case No.:13/11/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00280/AM13/	RLA File :05/24/040/00045/AM13/	Lic.No/Date:0510324687 14.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals			

	Case No.:21/14/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
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195	HQ File :01/82/050/00398/AM13/	RLA File :05/23/040/00037/AM13/	Lic.No/Date:0510324671 14.05.2012	Defer Date:18.10.2012
	Decision : It was decided to call from the firm the following details: - Manufacturing process indicating stage wise wastage of all the raw materials. - Consumption of all the raw materials (both imported and indigenous) with corresponding production of export items duly certified by concerned Central Excise/Chartered Accountant for three years.			
	Accordingly, the case was deferred for 18.10.2012.			

196	Case No.:30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			

197	Case No.:10/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00255/AM13/	RLA File :03/95/040/00094/AM13/	Lic.No/Date:0310694706 15.05.2012	Defer Date:18.10.2012
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 18.10.2012.			

198	Case No.:11/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00256/AM13/	RLA File :03/95/040/00093/AM13/	Lic.No/Date:0310694735 15.05.2012	Defer Date:18.10.2012
	Decision : It was decided to give final reminder to the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 18.10.2012.			

199	Case No.:2/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/83/050/00176/AM13/	RLA File :03/95/040/00092/AM13/	Lic.No/Date:0310694716 15.05.2012	Defer Date:18.10.2012
	Decision : It was decided to send a copy of application again to Department of Biotechnology for their comments. Accordingly, the case was deferred for 18.10.2012.			

	Case No.:12/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
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200	HQ File :01/82/050/00389/AM13/	RLA File :03/94/040/00103/AM13/	Lic.No/Date:0310694809 16.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals			

201	Case No.:16/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00261/AM13/	RLA File :03/95/040/00090/AM13/	Lic.No/Date:0310694936 16.05.2012	Defer Date:18.10.2012
Decision : It was decided to give final reminder to the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 18.10.2012.				

202	Case No.:6/16/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00442/AM13/	RLA File :07/24/040/00062/AM13/	Lic.No/Date:0710088213 16.05.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals				

203	Case No.:35/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00412/AM13/	RLA File :03/94/040/00801/AM12/	Lic.No/Date:0310695056 17.05.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.				

204	Case No.:4/13/82-ALC4/2012	Party Name:ATUL LIMITED,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00339/AM13/	RLA File :08/24/040/00048/AM13/	Lic.No/Date:0810111728 17.05.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals				

205	Case No.:52/16/82-ALC4/2012	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved										
	HQ File :01/82/050/00488/AM13/	RLA File :04/24/040/00346/AM12/	Lic.No/Date:0410136505 17.05.2012	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/34/2012/Ch. II dated 3.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S.No</th><th>Item of Import</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>OO Tert-Butyl O-(2-Ethylhexyl) Monoperoxy</td><td>1 kg</td><td>1.</td><td>2-Ethylhexyl chloroformate</td><td>0.810 kg</td></tr> </tbody> </table>					Item of Export	Quantity	S.No	Item of Import	Quantity allowed	OO Tert-Butyl O-(2-Ethylhexyl) Monoperoxy	1 kg	1.	2-Ethylhexyl chloroformate	0.810 kg
Item of Export	Quantity	S.No	Item of Import	Quantity allowed										
OO Tert-Butyl O-(2-Ethylhexyl) Monoperoxy	1 kg	1.	2-Ethylhexyl chloroformate	0.810 kg										

carbonate				
		2.	Tertiary Butyl Hydroperoxide 68%	0.595 kg
RA may take appropriate action as per the decision of Norms Committee.				

206	Case No.:2/13/82-ALC4/2012	Party Name:LIV MEDICA PRODUCTS PVT. LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
	HQ File :01/82/050/00337/AM13/	RLA File :04/24/040/00005/AM13/	Lic.No/Date:0410136574 18.05.2012	Defer Date:
Decision : In the light of written comments received from Department of Industrial Policy and Promotion vide their note dated 20.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed In numbers
90/0- FIRST AID KIT PROTON	5000.000	1	WOUND WASHER BENZOLKONIUM STANDARD SIZE	145500.000
90/0- FIRST AID KIT 8 POCKETS	5000.000	2	SELF ADHESIVE PLASTER WASH PROOF 19 X 72 MM	691780.000
90/0- FIRST AID KIT 6 POCKETS	2000.000	3	SELF ADHESIVE PLASTER WASH PROOF 25 X 72 MM	206220.000
90/0- FIRST AID KIT PLATE LARGE	500.000	4	SELF ADHESIVE PLASTER WASH PROOF 9 X 39 JUNIOR	10500.000
90/0- FIRST AID KIT PLATE SMALL	500.000	5	SELF ADHESIVE PLASTER WASH PROOF ROUND 25 MM	3600.000
90/0- FIRST AID PLASTER DISPENSER EMPTY	1000.000	6	ELASTIC FABRIC PLASTER 60 MM	3150.000
90/0- FIRST AID WASH PROOF PLASTER POUCH 10 PCS	6080.000	7	BLUNT EDGE SCISSORS 15 MM	7000.000
90/0- FIRST AID WASH PROOF PLASTER POUCH 20 PCS	5600.000	8	VINYL GLOVES LARGE	53000.000
90/0- FIRST AID WASH PROOF PLASTER BOX	5040.000	9	FORCEPS ANATOMISK	8500.000

40 PCS.				
90/0- FIRST AID WASH PROOF PLASTER ASSORTED BOX 24 PCS	600.000	10	CHILDEN PLASTER CASSETTE 10 X 4 X 1 CM	5000.000
90/0- FIRST AID FABRIC PLASTER POUCH 10 PCS	6080.000	11	DISINFECTION NAPKINS 10.5 X 6 CM	10000.000
90/0- FIRST AID FABRIC PLASTER POUCH 20 PCS	5600.000	12	BURN GEL NAPKINS 3.5 GR	10000.000
90/0- FIRST AID FABRIC PLASTER ASSORTED BOX 20 PCS	600.000	13	ZINK TAPE 25 MM X 5 METER	6500.000
90/0- FIRST AID FABRIC PLASTER BOX 40 PCS	5040.000	14	SELF ADHESIVE PLASTER FABRIC 19 X 72 MM	543360.000
90/0- FIRST AID FABRIC PLASTER BOX 6 CM X 0.75 CM INCL SCISSORS	600.000	15	SELF ADHESIVE PLASTER FABRIC 25 X 72 MM	112640.000
90/0- FIRST AID REFILL FABRIC PLASTER	5740.000	16	PLASTER DISPENSER	2000.000
90/0- FIRST AID REFILL WASH PROOF PLASTER	5740.000	17	SMALL SCISSOR GREEN HANDLE	600.000
90/0- First Aid Refill Blue Detectable Plaster 19 - 25 MM	5740.000	18	SELF ADESIVE PLASTER BLUE DETECTABLE 19 X 72 MM	196140.000
90/0- First Aid Refill Blue Detectable Plaster 19mm & Finger tip	5040.000	19	SELF ADESIVE PLASTER BLUE DETECTABLE	80360.000

			25 X 72 MM	
	90/0- FIRST AID KIT LARGE BOX	1500.000	20	SELF ADESIVE PLASTER BLUE DETECTABLE FINGER TIP
			21	FIRST AID BOX LARGE
			22	STAINLESS STEEL SCISSORS 14 CM SHARP BLUNT
			23	ZINK TAPE 12 MM X 5 METER
RA may take appropriate action as per the decision of Norms Committee.				

207	Case No.:21/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00457/AM13/	RLA File :09/24/040/00071/AM13/	Lic.No/Date:0910052683 18.05.2012	Defer Date:18.10.2012
Decision : : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

208	Case No.:22/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00458/AM13/	RLA File :09/24/040/00041/AM13/	Lic.No/Date:0910052681 18.05.2012	Defer Date:18.10.2012
Decision : : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

209	Case No.:29/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00406/AM13/	RLA File :03/94/040/00705/AM12/	Lic.No/Date:0310695318 18.05.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.				

210	Case No.:29/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00465/AM13/	RLA File :09/24/040/00067/AM13/	Lic.No/Date:0910052682 18.05.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

	Case No.:3/13/82-ALC4/2012	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
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211			20.09.2012	Deferred
	HQ File :01/82/050/00338/AM13/	RLA File :34/24/040/00010/AM13/	Lic.No/Date:3410034155 18.05.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.				

212	Case No.:30/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00407/AM13/	RLA File :03/94/040/00706/AM12/	Lic.No/Date:0310695305 18.05.2012	Defer Date:18.10.2012
Decision : : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.				

213	Case No.:31/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00408/AM13/	RLA File :03/94/040/00807/AM12/	Lic.No/Date:0310695310 18.05.2012	Defer Date:18.10.2012
Decision : : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.				

214	Case No.:32/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00409/AM13/	RLA File :03/94/040/00802/AM12/	Lic.No/Date:0310695307 18.05.2012	Defer Date:18.10.2012
Decision : : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.				

215	Case No.:33/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00410/AM13/	RLA File :03/94/040/00815/AM12/	Lic.No/Date:0310695316 18.05.2012	Defer Date:18.10.2012
Decision : : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.				

216	Case No.:5/13/82-ALC4/2012	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00340/AM13/	RLA File :34/24/040/00241/AM12/	Lic.No/Date:3410034154 18.05.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.				

217	Case No.:5/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/83/050/00179/AM13/	RLA File :03/95/040/00088/AM13/	Lic.No/Date:0310695328 18.05.2012	Defer Date:18.10.2012

	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Biotechnology.			
218	Case No.: 15/13/82-ALC4/2012	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00350/AM13/	RLA File :09/24/040/00077/AM13/	Lic.No/Date:0910052708 21.05.2012	Defer Date: 18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			
219	Case No.: 18/9/82-ALC4/2012	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00263/AM13/	RLA File :03/94/040/00111/AM13/	Lic.No/Date:0310695465 21.05.2012	Defer Date:18.10.2012
	Decision : : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			
220	Case No.: 27/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00404/AM13/	RLA File :03/94/040/00804/AM12/	Lic.No/Date:0310695480 21.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			
221	Case No.: 28/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00405/AM13/	RLA File :03/94/040/00805/AM12/	Lic.No/Date:0310695474 21.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			
222	Case No.: 3/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00439/AM13/	RLA File :07/24/040/00075/AM13/	Lic.No/Date:0710088327 21.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			
223	Case No.: 32/16/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00468/AM13/	RLA File :09/24/040/00082/AM13/	Lic.No/Date:0910052715 21.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

224	Case No.:36/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00413/AM13/	RLA File :03/94/040/00811/AM12/	Lic.No/Date:0310695482 21.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			

225	Case No.:39/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00475/AM13/	RLA File :07/24/040/00071/AM13/	Lic.No/Date:0710088326 21.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

226	Case No.:9/13/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
	HQ File :01/82/050/00344/AM13/	RLA File :08/24/040/00300/AM12/	Lic.No/Date:0810111841 21.05.2012	Defer Date:
	Decision : In line			

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Pravastatin 10 mg tablet	1No.	1.	Pravastatin Sodium	10.2 mg
		2.	Microcrystalline Cellulose NF (Avicel PH 102)	32.25 mg
		3.	Lactose Anhydrous NF (Pharmatose DCL-21)	51.24 mg
		4.	Bottles & Caps (packing Materials in finished form a 60 CC while HDPE bottle	As per packing policy
		5.	100 ccWhite HDPE CRC Bottle	As per packing policy
		6.	4.g. CRC white CAP 33 MM	As per packing policy
		7.	4.i. CAP 38 MM PP with pulp liner	As per packing policy
Pravastatin 20 mg tablet	1 No.	1.	Pravastatin Sodium	20.4 mg
		2.	Microcrystalline Cellulose NF (Avicel PH 102)	64.50 mg
		3.	Lactose Anhydrous NF (Pharmatose DCL-21)	102.48 mg
		4.	Bottles & Caps	As per packing policy
		6.	150 CC White HDPE Bottle	As per packing policy
		7.	CRC White Cap 33 MM	As per packing

				policy
		8.	CRC White Cap 38 MM	As per packing policy
Pravastatin 40 mg tablet	1 No.	1.	Pravastatin Sodium	40.8 mg
		2.	Microcrystalline Cellulose NF (Avicel PH 102)	129.00 mg
		3.	Lactose Anhydrous NF (Pharmatose DCL-21)	204.97 mg
		4.	60 CC White HDPE Bottle	As per packing policy
		5.	Bottle 75 CC White HDPE Bottle	As per packing policy
		6.	400 CC WH HDPE bottle	As per packing policy
		7.	CRC White Cap 33 MM	As per packing policy
Pravastatin 80 mg Tablet	1 No.	1.	Pravastatin Sodium	81.6 mg
		2.	Microcrystalline Cellulose NF (Avicel PH 102)	258.0 mg
		3.	Lactose Anhydrous NF (Pharmatose DCL-21)	409.94 mg
		4.	4.f.750 CC White HDPE Bottle	As per packing policy
		5.	150 CC White HDPE Bottle	As per packing policy
		6.	4.h.CRC White Cap 38 MM	As per packing policy
		7.	4.j NCRC WH CAP 53 MM pulp liner	As per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

227	Case No.: 21/9/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00266/AM13/	RLA File :31/83/040/00026/AM13/	Lic.No/Date:3110054379 22.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

228	Case No.: 31/16/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00467/AM13/	RLA File :09/24/040/00084/AM13/	Lic.No/Date:0910052721 22.05.2012	Defer Date:04.10.2012
	Decision : It was decided to defer the case for 4.10.2012 for comments of Department of Pharmaceuticals.			

229	Case No.: 11/13/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00346/AM13/	RLA File :05/24/040/00048/AM13/	Lic.No/Date:0510325611 23.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			

230	Case No.: 6/13/82-ALC4/2012	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00341/AM13/	RLA File :34/24/040/00045/AM13/	Lic.No/Date:3410034190 23.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

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Case No.:8/14/82-ALC4/2012	Party Name:MICRO INKS LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved	
HQ File :01/82/050/00385/AM13/	RLA File :03/95/040/00136/AM13/	Lic.No/Date:0310695836 23.05.2012	Defer Date:	
Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their OM No. 46011/20(A)/2010-PCII dated 30.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Polyester Acrylate (60% Resin content in tri methylol propane triacrylate)	1 kg	1.	Tetra Chlorophthalic Anhydride	0.1250 kg
		2.	Adipic acid	0.0440 kg
		3.	Iso phthalic acid	0.1880 kg
		4.	Petaerythritol	0.0330 kg
		5.	Neo pentyl glycol	0.1800 kg
		6.	Propylene glycol	0.0530 kg
		7.	Phthalic anhydride	0.0460 kg
		8.	Tri methylol propane triacrylate	0.4020 kg
RA may take appropriate action as per the decision of Norms Committee.				

232	Case No.: 4/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00440/AM13/	RLA File :07/24/040/00078/AM13/	Lic.No/Date:0710088441 24.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

233	Case No.: 55/14/82-ALC4/2012	Party Name:ANUH PHARMA LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00432/AM13/	RLA File :03/94/040/00094/AM13/	Lic.No/Date:0310696080 24.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

234	Case No.: 7/13/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00342/AM13/	RLA File :08/24/040/00062/AM13/	Lic.No/Date:0810111893 24.05.2012	Defer Date: 18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

235	Case No.: 10/14/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00387/AM13/	RLA File :05/24/040/00062/AM13/	Lic.No/Date:0510325995 25.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

236	Case No.: 12/13/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00347/AM13/	RLA File :05/24/040/00061/AM13/	Lic.No/Date:0510325945 25.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

237	Case No.: 38/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00415/AM13/	RLA File :03/94/040/00026/AM13/	Lic.No/Date:0310696238 25.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			

238	Case No.: 50/11/82-ALC4/2012	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00317/AM13/	RLA File :03/94/040/00054/AM13/	Lic.No/Date:0310696260 25.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 37/14/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
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239	HQ File :01/82/050/00414/AM13/	RLA File :03/94/040/00143/AM13/	Lic.No/Date:0310696330 28.05.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

240	Case No.:9/14/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00386/AM13/	RLA File :05/24/040/00063/AM13/	Lic.No/Date:0510326034 28.05.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

241	Case No.:53/11/82-ALC4/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00320/AM13/	RLA File :03/95/040/00156/AM13/	Lic.No/Date:0310696668 29.05.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.				

242	Case No.:24/14/82-ALC4/2012	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved																									
	HQ File :01/82/050/00401/AM13/	RLA File :52/24/040/00008/AM13/	Lic.No/Date:5210038504 30.05.2012	Defer Date:																									
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/97/2008/Ch. II dated 12.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																													
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>HDC HP 100 (Formulated 2-Hydroxy-4,4 Dichloro Diphenyl Ether 30% Solution)</td><td>1 kg</td><td>1.</td><td>Parachloro Phenol</td><td>0.604 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Dimethyl Sulfoxide</td><td>0.309 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Perchloro Ethylene</td><td>0.309 kg</td></tr> <tr> <td></td><td></td><td>4.</td><td>Propylene Glycol</td><td>0.707 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed	HDC HP 100 (Formulated 2-Hydroxy-4,4 Dichloro Diphenyl Ether 30% Solution)	1 kg	1.	Parachloro Phenol	0.604 kg			2.	Dimethyl Sulfoxide	0.309 kg			3.	Perchloro Ethylene	0.309 kg			4.	Propylene Glycol	0.707 kg
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed																									
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		4.	Propylene Glycol	0.707 kg																									
RA may take appropriate action as per the decision of Norms Committee.																													

	Case No.:25/16/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
	HQ File :01/82/050/00461/AM13/	RLA File :09/24/040/00087/AM13/	Lic.No/Date:0910052841 30.05.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 35/82 dated 30.11.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm whichever is less:				

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per details given below or as applied by the firm, whichever is less.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl 2-2-Chloromethylphenyl-3-Methoxy-2-Acrylate	1 Kg.	1.	3-Isochromanone	0.957 kg
		2.	O-Xylene	1.04 kg
		3.	Sodium Methoxide Powder	0.416 kg
		4.	N-Methylformanilolde	0.083 kg
		5.	Methanol	2.31 kg

RA may take appropriate action as per the decision of Norms Committee.

244	Case No.:46/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00482/AM13/	RLA File :07/21/040/00128/AM13/	Lic.No/Date:0710088534 30.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

245	Case No.:51/14/82-ALC4/2012	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00428/AM13/	RLA File :03/94/040/01186/AM12/	Lic.No/Date:0310696799 30.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

246	Case No.:52/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00429/AM13/	RLA File :03/94/040/00157/AM13/	Lic.No/Date:0310696798 30.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

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Case No.:20/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved	
HQ File :01/82/050/00456/AM13/	RLA File :07/24/040/00090/AM13/	Lic.No/Date:0710088562 31.05.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/360/2012-PI(Norms) dated 12.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Syndol Tabs – Paracetamol 450 mg + Caffeine 30 mg + Doxylamine Succinate 5 mg +Codeine Phosphate 10 mg Tablets	1000 tablets	1.	Doxylamine Succinate USP/Ph. EUR Grade	5.10 kg
		2.	Codiene Phsophate	10.2 kg

			BP/EP/USP/PH.EUR	
		3.	Colour Yellow 14037 1H	1.632 kg
Adco Dol Tab – Paracetamol 450 mg+ Codeine Phosphate 10 mg+Caffeine 45 mg+Doxylamine Succinate 5 mg	1000 tablets	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 1H	2.43 kg
		4.	Colour Quinoline Yellow WS (spectracol)	4.56 kg
Betapyn Tabs – Tablets containing Paracetamol 450 mg +Caffeine 50 mg +Doxylamine Succinate 5 mg+ Codeine Phosphate 10 mg	1000 tablets	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 IH	Do not match with MBF
Pynstop Tabs – tablets containing Paracetamol 450 mg+Caffeine 45 mg+Doxylamine Succinate 5 mg+Codeine Phosphate 10 mg	1000 tablets	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg

RA may take appropriate action as per the decision of Norms Committee.

248	Case No.: 59/11/82-ALC4/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00326/AM13/	RLA File :03/94/040/00027/AM13/	Lic.No/Date:0310697012 31.05.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

249	Case No.:57/16/82-ALC4/2012		Party Name:RIDDHI PHARMA		Meet No/Date:20/82-ALC4/2012 20.09.2012		Status:Case Approved	
	HQ File :01/82/050/00493/AM13/		RLA File :34/24/040/00052/AM13/		Lic.No/Date:3410034301 01.06.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/76/2010-Ch. II dated 12.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty	SI No	Import items		Qty. allowed	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,3, Dichloro Acetone	1 kg	1.	1,3-Dichloro-2-Propanol	1.069 kg
		2.	Sodium Dichromate	1.700 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.: 60/11/82-ALC4/2012	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 20/82-ALC4/2012 20.09.2012	Status: Case Approved
HQ File :01/82/050/00327/AM13/	RLA File :31/83/040/00048/AM13/	Lic.No/Date:3110054594 04.06.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011/Ch. II dated 23.12.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Ethyl-2-Pyrrolidone	1 kg	1.	1,4 Butanediol	0.882 kg
		2.	Ammonia Anhydrous	0.176 kg
		3.	Ethyl Alcohol (95% Minimum) (denatured)	0.512 kg
		4.	Ethylamine Catalyst	0.001 kg

RA may take appropriate action as per the decision of Norms Committee.

251	Case No.: 46/14/82-ALC4/2012	Party Name: ENCUBE ETHICALS PVT LTD	Meet No/Date: 20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00423/AM13/	RLA File :03/94/040/00188/AM13/	Lic.No/Date: 0310697620 06.06.2012	Defer Date: 18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

252	Case No.: 61/11/82-ALC4/2012	Party Name: KOPRAN LIMITED	Meet No/Date: 20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00328/AM13/	RLA File :03/94/040/00162/AM13/	Lic.No/Date: 0310697570 06.06.2012	Defer Date: 18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

253	Case No.: 53/14/82-ALC4/2012	Party Name: ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date: 20/82-ALC4/2012 20.09.2012	Status: Deferred and Re-indexed
	HQ File :01/82/050/00430/AM13/	RLA File :03/94/040/00888/AM12/	Lic.No/Date: 0310697981 08.06.2012	Defer Date: 20.09.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

254	Case No.: 18/14/82-ALC4/2012	Party Name: ASTRIX LABORATORIES LTD.,	Meet No/Date: 20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00395/AM13/	RLA File :09/24/040/00088/AM13/	Lic.No/Date: 0910052978 12.06.2012	Defer Date: 18.10.2012

				12.09.2012	Date: 18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.				

255	Case No.: 53/16/82-ALC4/2012	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00489/AM13/	RLA File :04/24/040/00049/AM13/	Lic.No/Date:0410137249 12.06.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

256	Case No.: 54/16/82-ALC4/2012	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00490/AM13/	RLA File :04/24/040/00015/AM13/	Lic.No/Date:0410137244 12.06.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

257	Case No.: 59/16/82-ALC4/2012	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
	HQ File :01/82/050/00495/AM13/	RLA File :34/24/040/00055/AM13/	Lic.No/Date:3410034346 13.06.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/37/20011-Ch. II dated 7.9.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items
	Tetra Octyl Ammonium Bromide	1 kg	1.	Tri-N-Octyl-Amine
			2.	Octyl Alcohol
	RA may take appropriate action as per the decision of Norms Committee.			

258	Case No.: 50/14/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00427/AM13/	RLA File :03/94/040/00187/AM13/	Lic.No/Date:0310698861 15.06.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			

259	Case No.: 8/16/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00444/AM13/	RLA File :22/24/040/00011/AM13/	Lic.No/Date:2210013017 15.06.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

260	Case No.:3/12/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00333/AM13/	RLA File :31/83/040/00057/AM13/	Lic.No/Date:3110054717 18.06.2012	Defer Date:18.10.2012
	Decision : It was decided to examine this case on file. Accordingly, the case was deferred for 18.10.2012			

261	Case No.:45/14/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00422/AM13/	RLA File :03/95/040/00081/AM13/	Lic.No/Date:0310699034 18.06.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

262	Case No.:11/16/82-ALC4/2012	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00447/AM13/	RLA File :09/24/040/00141/AM13/	Lic.No/Date:0910053093 20.06.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

263	Case No.:40/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00417/AM13/	RLA File :03/94/040/00224/AM13/	Lic.No/Date:0310699235 20.06.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

264	Case No.:1/16/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00437/AM13/	RLA File :03/95/040/00221/AM13/	Lic.No/Date:0310699784 26.06.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			

265	Case No.:28/13/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00363/AM13/	RLA File :31/83/040/00060/AM13/	Lic.No/Date:3110054836 26.06.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

266	Case No.:109/18/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
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HQ File :01/82/050/00604/AM13/	RLA File :05/23/040/00491/AM12/	Lic.No/Date:0510328334 27.06.2012	Defer Date:18.10.2012
Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

267	Case No.: 31/13/82-ALC4/2012	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00366/AM13/	RLA File :03/95/040/00055/AM13/	Lic.No/Date:0310699970 27.06.2012	Defer Date:18.10.2012
	Decision : Department of chemicals and Petrochemicals vide their letter NO. 46011/98/2012-PC II dated 31.8.2012 has requested the firm to furnish the following information: • Technical specifications, % composition (by weight) along with specific end use/application and the copy of export order for all the three export products i.e. Phenalkmines Epoxy Hardeners PPA-7062/PPA-7041X90/PPA-7558 • Details and quantity of other indigenous inputs to be used in the manufacturing of the export product. • Detailed manufacturing process along with balanced chemical reaction indicating % yield/wastage along with technical justification for wastages at each stage and also on each of the raw material. • Complete material balance indicating input and output material at each stage of manufacturing process for each of the export product. • Standard/authentic technical literature in support of the raw material requirement/formulation for the manufacture of export product. • Details of production of all the three export products under reference and corresponding consumption of raw material in the year 2009-10, 2010-11 and 2011-12 duly certified by CA. If the production has not commenced nthe past, the details from commencement of production duly certified by CA. It was decided to remind the firm to furnish the above information and accordingly, the case was deferred for 18.10.2012.			

268	Case No.: 2/16/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00438/AM13/	RLA File :03/94/040/00245/AM13/	Lic.No/Date:0310700244 29.06.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

269	Case No.: 10/16/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00446/AM13/	RLA File :05/24/040/00116/AM13/	Lic.No/Date:0510328831 04.07.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.

270	Case No.:16/16/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00452/AM13/	RLA File :03/94/040/00208/AM13/	Lic.No/Date:0310701169 06.07.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

271	Case No.:14/16/82-ALC4/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00450/AM13/	RLA File :03/94/040/00194/AM13/	Lic.No/Date:0310701336 09.07.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

272	Case No.:69/18/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00564/AM13/	RLA File :09/24/040/00156/AM13/	Lic.No/Date:0910053216 09.07.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

273	Case No.:23/14/82-ALC4/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00400/AM13/	RLA File :31/83/040/00061/AM13/	Lic.No/Date:3110054974 13.07.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			

274	Case No.:53/18/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00548/AM13/	RLA File :03/94/040/00304/AM13/	Lic.No/Date:0310702050 17.07.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of DC(MSME)			

275	Case No.:57/14/82-ALC4/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00434/AM13/	RLA File :31/83/040/00075/AM13/	Lic.No/Date:3110055038 19.07.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			

276	Case No.: 58/14/82-ALC4/2012	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00435/AM13/	RLA File :31/83/040/00073/AM13/	Lic.No/Date:3110055046 19.07.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			

277	Case No.: 10/20/82-ALC4/2012	Party Name: IPCA LABORATORIES LIMITED	Meet No/Date: 20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00621/AM13/	RLA File :03/94/040/00243/AM13/	Lic.No/Date:0310703383 27.07.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

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Case No.: 11/20/82-ALC4/2012	Party Name:CROWN CHEMICALS PVT.LTD.,		Meet No/Date:20/82-ALC4/2012 20.09.2012	Status: Case Approved
HQ File :01/82/050/00622/AM13/	RLA File :03/94/040/00309/AM13/		Lic.No/Date:0310703754 01.08.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/175/2011-Ch. II dated 11.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Mion. Purity 99%)	0.220 kg
RA may take appropriate action as per the decision of Norms Committee.				

279	Case No.: 15/20/82-ALC4/2012	Party Name: ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date: 20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00626/AM13/	RLA File :03/94/040/00336/AM13/	Lic.No/Date:0310703768 01.08.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals			

280	Case No.: 16/20/82-ALC4/2012	Party Name: RANBAXY LABORATORIES LTD	Meet No/Date: 20/82-ALC4/2012 20.09.2012	Status: Case Deferred
	HQ File :01/82/050/00627/AM13/	RLA File :05/24/040/00150/AM13/	Lic.No/Date:0510331127 01.08.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals			

281	Case No.:17/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00628/AM13/	RLA File :05/24/040/00148/AM13/	Lic.No/Date:0510331126 01.08.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals			

282	Case No.:18/20/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00629/AM13/	RLA File :09/24/040/00223/AM13/	Lic.No/Date:0910053402 01.08.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals			

283	Case No.:9/20/82-ALC4/2012	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
	HQ File :01/82/050/00620/AM13/	RLA File :03/94/040/00003/AM13/	Lic.No/Date:0310703690 01.08.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/162/2011-Ch. II dated 12.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items
	Imidazoline Derivative (Dailube As-11) Chemical	1 kg	1.	Oleic Acid Chemical (Fatty Acid)
			2.	Diethylene Triamine Chemical
				0.289 kg
	RA may take appropriate action as per the decision of Norms Committee.			

284	Case No.:13/20/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00624/AM13/	RLA File :03/94/040/00342/AM13/	Lic.No/Date:0310703951 03.08.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals			

285	Case No.:41/16/82-ALC4/2012	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00477/AM13/	RLA File :05/24/040/00170/AM13/	Lic.No/Date:0510331265 03.08.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			

286	Case No.:14/20/82-ALC4/2012	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
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HQ File :01/82/050/00625/AM13/	RLA File :03/94/040/00332/AM13/	Lic.No/Date:0310704096 06.08.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 kg.	1.	(4R-Cis) -6-[Acetyloxy] -Methyl]-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.871 kg
		2.	4-(4-Fluorophenyl)-6-Isopropyl-2[(N-Methyl-N-Methylsulphonyl)Amino] Pyrimidine 5-YL-Methanol	1.871 kg
RA concerned may take further necessary action as per above decision of NC.				

287	Case No.:44/16/82-ALC4/2012	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00480/AM13/	RLA File :03/95/040/00324/AM13/	Lic.No/Date:0310704113 06.08.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			

288	Case No.:47/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00483/AM13/	RLA File :05/24/040/00178/AM13/	Lic.No/Date:0510331427 07.08.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

289	Case No.:48/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00484/AM13/	RLA File :05/24/040/00179/AM13/	Lic.No/Date:0510331428 07.08.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

290	Case No.:8/20/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00619/AM13/	RLA File :03/94/040/00359/AM13/	Lic.No/Date:0310704519 08.08.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals.			

	Case No.:12/20/82-ALC4/2012	Party Name:CAMPHOR & ALLIED PRODUCTS	Meet No/Date:20/82-ALC4/2012	Status:Case
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291	Case No.:12/20/82-ALC4/2012	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00623/AM13/	RLA File :03/94/040/00363/AM13/	Lic.No/Date:0310704836 10.08.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			

292	Case No.:1/20/82-ALC4/2012	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00612/AM13/	RLA File :03/95/040/00261/AM13/	Lic.No/Date:0310705885 22.08.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Chemicals and Petrochemicals.			

293	Case No.:2/20/82-ALC4/2012	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
	HQ File :01/82/050/00613/AM13/	RLA File :31/83/040/00085/AM13/	Lic.No/Date:3110055580 28.08.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/3/2012-Ch. II dated 5.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items
	Anisole 99.50% purity	1 kg	1	Phenoxy methane Purity 93% Minimum
Qty. allowed 1.10 kg				
RA may take appropriate action as per the decision of Norms Committee.				

294	Case No.:3/20/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00614/AM13/	RLA File :05/24/040/00201/AM13/	Lic.No/Date:0510332840 28.08.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals			

295	Case No.:4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals			

296	Case No.:5/20/82-ALC4/2012	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Approved
	HQ File :01/82/050/00616/AM13/	RLA File :03/94/040/00295/AM13/	Lic.No/Date:0310707018 30.08.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch. II dated 5.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Astrolide (DEP/IPM/BB/DPG) (Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate Astrolide content 62.5%)	1 kg	1.	Isoamylene	0.380 kg
		2.	Propylene Oxide	0.280 kg
		3.	Alpha Methyl Styrene	0.500 kg
		4.	Paraformaldehyde	0.088 kg

RA may take appropriate action as per the decision of Norms Committee.

297	Case No.:6/20/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:20/82-ALC4/2012 20.09.2012	Status:Case Deferred
	HQ File :01/82/050/00617/AM13/	RLA File :05/24/040/00024/AM13/	Lic.No/Date:0510333659 04.09.2012	Defer Date:18.10.2012
	Decision : It was decided to defer the case for 18.10.2012 for comments of Department of Pharmaceuticals			

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Case No.:7/20/82-ALC4/2012		Party Name:PARABOLIC DRUGS LTD.,		Meet No/Date:20/82-ALC4/2012 20.09.2012		Status:Case Approved	
HQ File :01/82/050/00618/AM13/		RLA File :05/24/040/00207/AM13/		Lic.No/Date:0510333660 04.09.2012		Defer Date:	
Decision :							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
Ceftriaxone Sodium Sterile		1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)		1.04 kg	
			2.	Acetone		1.72 kg	
			3	Eno Carbon		51.66 gm	
RA may take appropriate action as per the decision of Norms Committee.							

Place:New Delhi

Foreign Trade Development Officer